

उ.सं. 11/31-कए. (नं.) 18.18.एन

30/01/17

**RTI MATTER**  
**MOST IMMEDIATE**

**F.No.C-50/RTI/63/2016-Ad.II**

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

20/1/2017

\*\*\*

North Block, New Delhi  
Dated the 18<sup>th</sup> January, 2017

To,  
The Director General,  
Directorate General of Systems and Data Management,  
4<sup>th</sup> and 5<sup>th</sup> Floor, Samrat Hotel,  
Chankyapuri, New Delhi- 110021.

*Supdt (Systems)*  
*30/1/2017*  
*Get it scanned for uploading.*  
*Senary*

**Subject: Information under RTI Act, 2005 – reg.**

The undersigned is directed to forward herewith copies of 70 orders passed by First Appellate Authority (FAA)/ DS/Director (Ad.II) in respect of RTI appeals received in Ad.II Section from 01.04.2013 onwards. It is informed that CIC vide its order dated 02.09.2016 passed in appeal No. CIC/KY/A/2015/000552/SB (copy enclosed) has directed to upload the orders passed by FAA/DS (Ad.II)/Director (Ad.II) from 01.04.2013 to 31.03.2015 on the website of the Department.

2. It is requested that the Website Manager, CBEC may be asked to upload aforesaid 70 orders on the website of CBEC.

Yours faithfully,



(Jai Prakash Sharma)  
Under Secretary to the Govt of India  
Tel: 23095520

**Encls: As above**

Copy to: 1. Shri. V.K Sharma, Designated Officer, Central Information Commission, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 for information.  
2. Shri Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi- 110003 for information.

F.No.50/RTI/11/2012-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

.....  
New Delhi, the 9<sup>th</sup> May, 2013

To

Dr. Jeetesh Nagori,  
Additional Commissioner,  
D-101, Viceroy Ville,  
Opp. Vijaya Bank,  
Bodakdeo,  
Ahmedabad-380054

Subject:- Appeal under Section 19 of the RTI Act, 2005 - regarding

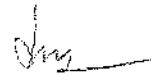
.....  
Sir,

Please refer to your appeal dated 18.03.2013 (received in my office on 25.04.2013) filed against the reply dated 10.04.2013 furnished by the CPIO and Under Secretary (Ad.II) in reply to your RTI application dated 15.03.2013.

2. I have gone through the Points No. 2 and 4 of your RTI application dated 15.03.2013 and the records available with the CPIO in the matter and found that the information sought by you have already been provided to you by the CPIO as per available records.

3. However, you are advised to seek specific information from the concerned CPIOs of the Customs and Central Excise Commissionerates as the required information is not available /maintained in Central Board of Excise & Customs.

4. As the requisite information has already been provided, your above mentioned appeal dated 18.03.2013 is disposed of accordingly.

15/2013  


(S.R. Sharma)

Appellate Authority/Deputy Secretary to the Govt. of India

F.No.C.50/RTI/54/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

New Delhi, the 6<sup>th</sup> June, 2013

To

Shri Om Prakash,  
Deputy Commissioner,  
Customs & Central Excise Department,  
Flat No.001, "Akshya",  
#61/1, 13<sup>th</sup> Cross, 11<sup>th</sup> Main, Malleswaram,  
Bangalore-560003

Subject:- Appeal under Section 19 of the RTI Act, 2005 - Regarding.

Sir,

Please refer to your application dated 24.05.2013 (received in my office on 28.05.2013) filed against the reply dated 20.05.2013 furnished by the CPIOP and Under Secretary (Ad.II) in reply to your RTI application dated 23.03.2013. The point wise reply is as under:-

**Point No.1:-** The information does not falls within the purview of RTI.

**Point No.2 & 3:-** It is stated that the DPC (held on 04.07.2009) was informed that as per DOPT instructions, the benchmark for evaluation of ACRs for promotion to the grade of Joint Commissioner is 'Very Good' whereas all the ACR grading in respect of you were below bench mark i.e. 'Good' on the date DPC was held i.e. 04.07.2009. The information that no DPC for promotion to the grade of Joint Commissioner has been held since 04.07.2009 has been supplied to you inadvertently by the CPIO.

2. Your appeal dated 24.05.2013 is disposed of accordingly.

Yours faithfully,

*dy*

(S.R. Sharma)

Appellate Authority/Deputy Secretary to the Govt. of India

18/6/2013

RTI Matter  
By Speed Post

F.No.C.50/RTI/57/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

.....

North Block, New Delhi  
5th August, 2013

To

Shri A. Rajendran,  
Assistant Commissioner of Central Excise (Retd.),  
Door No.17/47C, Puthur High Road, Puthur,  
Trichy-620017

Subject:- Appeal under Section 19 of the RTI Act, 2005 – regarding.


Sir,

Please refer to your appeal dated 19.07.2013 (received in my office on 23.07.2013) filed against the reply dated 12.07.2013 furnished by CPIO & Under Secretary (Ad.II) in reply to your RTI application dated 20.05.2013.

2. I have found that information on Points No.4(a) and 4(c) has already been given to you by CPIO/Under Secretary (Ad.II) vide letter dated 22.07.2013 (copy attached).

3. Your above mentioned appeal dated 19.07.2013 is disposed of accordingly.

Encl: As above

  
(S.R. Sharma)  
Appellate Authority/  
Deputy Secretary to the Government of India

2/8

14

No.C-50/RTI/194/2012-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*

North Block, New Delhi,  
Dated the 10<sup>th</sup> September, 2013

To

Shri R.K.Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar  
New Delhi - 110 003

**Sub:** Application for seeking information under the RTI Act, 2005-reg.

Sir,

Please refer to your 1<sup>st</sup> Appeal vide letter No. RTI/676/6903/13/Appeal/5812 dated 17.08.2013 in respect of your RTI application No. RTI/P-16/6903/13 dated 04.07.2013.

2. The CPIO/ US (Ad.II) <sup>is</sup> hereby directed to provide information within two weeks time.
3. Your appeal relating to the RTI application is accordingly disposed off.

Enclosed: as above


Yours faithfully,



(S.R. Sharma)

Deputy Secretary to the Govt of India  
& Appellate Authority

Copy to: Sh. Sandeep Singh, US (Ad-II) and CPIO



Annexure - F

RTI MATTER  
BY SPEED POST

22/RTI (Appeal)/Ds(Ad II)/2013

No.C-50/RTI/194/2012-Ad.II

Government of India

Ministry of Finance

Department of Revenue

Central Board of Excise & Customs

\*\*\*\*

24

North Block, New Delhi,  
Dated the 10<sup>th</sup> September, 2013

To

Shri R.K.Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar  
New Delhi - 110 003

**Sub: Application for seeking information under the RTI Act, 2005-reg.**

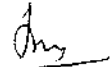
Sir,

Please refer to your 1<sup>st</sup> Appeal vide letter No. RTI/676/6615/13/Appeal/5808 dated 14.08.2013 in respect of your RTI application No. RTI/6615/13 dated 13.05.2013.

2. The CPIO/ US (Ad.II) hereby directed to provide information within two weeks time
3. Your appeal relating to the RTI application is accordingly disposed off.

Enclosed: as above

Yours faithfully,



(S.R. Sharma)

Deputy Secretary to the Govt of India  
& Appellate Authority

Copy to: Sh. Sandeep Singh, US (Ad-II) and CPIO

5457

2013



RTI MATTER  
BY SPEED POST

F. No. C-50/RTI/88/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs

\*\*\*\*

North Block, New Delhi-110 001,  
Dated the 11<sup>th</sup> September, 2013

To

Shri Pradip Kumar Pramanik,  
Rather Sarak,  
G.T. Road(East),  
P.O. Chandannagar,  
Dist. Hoogly (W.B.) -712136

**Subject:** Appeal under Section 19 of the RTI Act, 2005—reg.

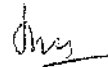
Sir,

Please refer to your appeal dated 20.08.2013 filed against the reply dated 05.08.2013 furnished by the CPIO & Under Secretary (Ad.II) to your RTI application dated 14<sup>th</sup> June, 2013.

2. I have gone through point nos. 2 and 3 of your RTI Application dated 14.06.2013 and the records available with the CPIO in the matter and found that the information sought by you has already been provided to you by the CPIO as per available records.

3. Your appeal dated 20.08.2013 is disposed of accordingly.

Yours faithfully,



(S. R. Sharma)

Appellate Authority & Deputy Secretary to the Government of India

Copy to : The CPIO & Under Secretary, Ad.II.

12/9/2013

F.No. C-50/RTI/116/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/116/2013
Appellant	Shri Harinder Dhingra, D-4, A/7, DLF Phase 01, Gurgaon
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Incomplete information furnished by CPIO.
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 05.12.2013.
Date of order	18.12.2013

**ORDER**

Whereas the above mentioned appeal has been filed by Shri Harinder Dhingra. I have gone through the application dated 23<sup>rd</sup> August, 2013 seeking information under RTI Act, 2005 and the reply dated 1<sup>st</sup> October, 2013 from CPIO and Under Secretary (Ad.II), Department of Revenue and the contents of the appeal dated 30.09.2013.


2. On going through the contents of the application dated 23.08.2013 of Shri Harinder Dhingra, it is seen that the applicant has sought information regarding promotions of JC/ADC since 1980. The CPIO vide his letter dated 01.10.2013 has replied that the information sought at point no. 2, 3 & 4 is available in different files, collection of such details spanning over years will disproportionately divert the resources of the public authority. In reply to point no. 5 & 7, the CPIO has stated that CPIO is not required to furnish information on hypothetical questions, whereas in reply to point no. 6, which is closely related to point no. 5 & 7, the CPIO has requested the applicant to deposit copying fees for providing the copies of relevant documents.

3. Regarding the point no. 2, 3 & 4 by which the applicant has sought details of promotion of JC/ADC since 1980, the position taken by the CPIO that collection of such details spanning over years will disproportionately divert the resources of the public authority merits consideration. However, the copies of promotion orders issued by the department should be available in the guard files. CPIO is, therefore, directed to provide copies of promotion order issued by the department in respect of JC/ADC including NFSG as available in the guard files within three weeks.

4. As regards information related to point no. 5 & 7 is concerned, it is felt that the said information is provided under reply to point no. 6. Since the reply to the applicant was sent after 30 days, CPIO is directed to provide the relevant pages (87 pages of note-sheets and correspondence) free of cost.

5. The appeal is disposed of accordingly.

New Delhi  
Dated: 18.12.2013

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
Shri Harinder Dhingra  
D-4, A/7, DLF Phase 01,  
Gurgaon-122002  
Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/116/2013-Ad.II of the CPIO is returned herewith.



19/RTI (Appeal) / DS (Ad-II) / 2013  
No. C-50/RTI/74/2013-Ad-II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*

Annexure-C

RTI MATTER  
BY SPEED POST

25

North Block, New Delhi,  
Dated the 10<sup>th</sup> September, 2013

To

Shri R.K.Jain  
1512-B, Bhislm Pitamah Marg,  
Wazir Nagar  
New Delhi - 110 003

**Sub: Application for seeking information under the RTI Act, 2005-reg.**

Sir,

Please refer to your 1<sup>st</sup> Appeal vide letter No. RTI/676/6615/13/Appeal/5787 dated 03.08.2013 in respect of your RTI application No. RTI/P-16/6615/13 dated 13.05.2013.

2. The CPIO/ US (Ad-II) <sup>is</sup> hereby directed to provide information as available in the Ad-II section within two weeks time.

3. Your appeal relating to the RTI application is accordingly disposed off.

Enclosed: as above

Yours faithfully,



(S.R. Sharma)  
Deputy Secretary to the Govt of India  
& Appellate Authority

Copy to: Sh. Sandeep Singh, US (Ad-II) and CPIO.

F.No. C-50/RTI/99/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/99/2013
Appellant	Shri Ravindra Kumar Sharma, F-122, Vikaspuri, New Delhi-110018
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 16.12.2013.
Date of order	06.01.2014

ORDER

Whereas the above mentioned appeal has been filed by Shri Ravinder Kumar Sharma, wherein the applicant has stated that he had sought information vide his application dated 29.07.2013 and to his dismay and surprise the same application has been left unattended.

2. And whereas the undersigned has gone through the file dealing with the request dated 29.07.2013 of the applicant and found that the said application was received by the CPIO on 31.07.2013.

3. And whereas the applicant in his application dated 29.07.2013 had sought personal information of Shri Alok Aggarwal relating to immovable property, foreign visits undertaken by him, copies of Lease deed of his residence and the list of vehicles owned by his family members.

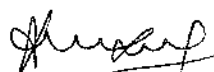
4. And whereas the CPIO vide his letter dated 29.08.2013 sent a reply to applicant stating that the information sought being personal in nature is exempted under Section 8 (1) (j) of the RTI Act, 2005, hence the same was denied.

5. And whereas the undersigned after carefully going through the case, comes to the conclusion that the reply given by the CPIO is in order and no intervention is required.

6. The appeal is disposed of accordingly.

New Delhi  
Dated: 06.01.2014



  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
✓ Shri Ravindra Kumar Sharma  
F-122, Vikaspuri,  
New Delhi-110018.  
Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/99/2013-Ad.II of the CPIO is

F.No. C-50/RTI/134/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

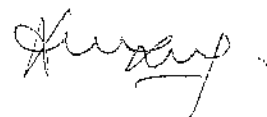
First Appeal Case No.	C-50/RTI/134/2013
Appellant	Shri Sanjay Sharan, Director, Department of Agriculture & Corporation, New Delhi
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 20.12.2013.
Date of order	07.01.2014

**ORDER**

Whereas the above mentioned appeal has been filed by Shri Sanjay Sharan, wherein the applicant has stated that he had sought information vide his application dated 14.10.2013. The CPIO vide his letter dated 05.11.2013 has sent a reply wherein he has not supplied any information.

2. And whereas in his application dated 14.10.2013, the applicant has sought copies of note-sheets of file F.No. A-23020/4/2012-Ad.II, names of officers who raised objection to the Select List dated 04.02.2013, names of officers who raised objection against the Draft Seniority List dated 05.02.2013, whether all the said objections were considered by the competent authority and placed in any file other than F.No. A-23020/4/2012-Ad.II, copies of noting/drafting recorded in files to deal with such objections, whether revised Seniority List issued on 27.02.2013 is final, whether the verifications as per para 6 & 7 of letter dated 27.02.2013 have been received and full bio-data of the Appraisers listed in the Select List of officers for the year 1980 to 1984.


3. And whereas the CPIO in his letter dated 03.11.2013 has stated that the data sought by the applicant is voluminous which is not available in compiled form and also most of the queries are non-specific/non-comprehensible. The CPIO requested the applicant for inspection of the files and records pertaining to the Draft Seniority List on 11.11.2013 at 11.00 a.m. The CPIO also stated in his letter dated 03.11.2013 that if the time indicated in the said letter was not convenient to him, another date and time mutually convenient can be fixed.



4. And whereas the undersigned has gone through the contents of the application dated 14.10.2013 and the reply dated 03.11.2013 of CPIO. It is felt that the information sought by the applicant cannot be said to be non-specific. The information sought vide point no. 1, 4, 5, 6(i), 6(ii) appears to be non-voluminous as well. Therefore, information on these points be provided to the applicant within 3 weeks. Similarly, the information sought vide point no. 2 & 3, should also be furnished to the applicant if the number of officers who raised the objections is not large. As regards the information sought vide point no 7 is concerned, if the said information is not available in the Section, DGHRD should be requested to provide the same to the applicant.

5. The appeal is disposed of accordingly.

New Delhi  
Dated: 07.01.2014

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
Shri Sanjay Sharan,  
Director, Department of Agriculture & Corporation,  
New Delhi.

Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/134/2013-Ad.II of the CPIO is returned herewith.

F.No. C-50/RTI/80/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/80/2013
Appellant	Shri Ventru Srinivas, Assistant Director, Directorate of Systems, 5 <sup>th</sup> Floor, Central Excise Main Building, No. 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai-600034.
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 17.12.2013.
Date of order	21.01.2014

ORDER

Whereas the above mentioned appeal has been filed by Shri Ventru Srinivas, wherein the applicant has stated that he had sought information vide his application dated 29.10.2013 and the reply dated 28.11.2013 by the CPIO is not acceptable.

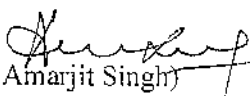
2. And whereas the undersigned has gone through the file dealing with the request dated 29.10.2013 of the applicant and found that the applicant had sought information regarding the action taken on his representation dated 13.08.2013.

3. And whereas in his letter dated 28.11.2013, the CPIO has stated that "no such representation dated 13.08.2013 has been received in Ad.II Section" and the applicant has sent copies of the Speed Post receipt nos. ET 122371377IN addressed to the Chairperson, CBEC and ET 122371385IN addressed to Member (P&V) along with copies of Article Tracking details for both the letters in support of his claim of sending the letter dated 13.08.2013.

4. And whereas the undersigned has gone through the file dealing with the RTI application dated 29.10.2013 of Shri Ventru Srinivas. As the applicant has enclosed copies of the Speed Post Receipts along with Article Tracking details of his having sent letter dated 13.08.2013, it is necessary that receipt of the letter sent by the applicant is checked from the office of Chairperson, CBEC and Member (P&V). If the said letter has been received in the office of Chairperson and/or Member (P&V) then its further disposal be ascertained and the position intimated to the applicant. This exercise should be completed within a period of three weeks of passing of these orders.

5. The appeal is disposed of accordingly.

New Delhi  
Dated: 21.01.2014

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
Shri Ventru Srinivas, Assistant Director,  
Directorate of Systems, 5<sup>th</sup> Floor, Central Excise Main Building,  
No. 26/1, Mahatma Gandhi Road, Nungambakkam,  
Chennai-600034.  
Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/80/2013-Ad.II of the CPIO is returned herewith.

F.No. C-50/RTI/147/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/147/2013
Appellant	Shri L.S. Chandalia, L-528, Wazir Pur Colony, Delhi-52.
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	24.12.2013.
Date of order	06.02.2014

**ORDER**

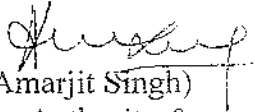
Whereas the above mentioned appeal has been filed by Shri L.S. Chandalia, wherein the applicant has stated that the desired information is still awaited.

2. And whereas the undersigned has gone through the file dealing with the request dated 20.11.2013 of the applicant and found that the applicant had sought information regarding the action taken on his representation dated 26.08.2013 and 30.08.2013. It is also seen that the CPIO vide his letter dated 23.12.2013 has informed the applicant that his applications dated 26.08.2013 and 30.08.2013 were not received in the Section. He has also informed the applicant that the matter relating to re-fixation of pay and settlement of pensionary dues, including re-fixation his pay and pension are to be settled by the concerned Commissionerate. The CPIO advised the applicant to take up the matter with the Chief Commissioner of Customs, Delhi for re-fixation of his pay and pension.

3. And whereas on going through the file records dealing with the request dated 20.11.2013 it appears that the CPIO has furnished the information available with him and no further intervention in the matter is required.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 06.02.2014

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
Shri L.S. Chandalia,  
L-528, Wazir Pur Colony,  
Delhi-110052.  
Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/147/2013-Ad.II of the CPIO is returned herewith.

1  
2  
3  
4  
5  
6  
7  
8  
9  
10  
11  
12  
13  
14  
15  
16  
17  
18  
19  
20  
21  
22  
23  
24  
25  
26  
27  
28  
29  
30  
31  
32  
33  
34  
35  
36  
37  
38  
39  
40  
41  
42  
43  
44  
45  
46  
47  
48  
49  
50

Sl. No. C-50/RTI/38/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/147/2013
Appellant	Shri Nilesh Kumar Gupta, D-II/A-8, Nanak Pura, South Moti Bagh, New Delhi - 110 021.
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	07.04.2014.
Date of order	26.04.2014

ORDER

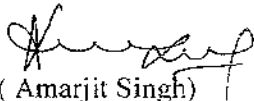
Whereas the above mentioned appeal has been filed by Shri Nilesh Kumar Gupta, wherein the applicant has stated that the information sought by him vide his RTI application dated 06.02.2014 and 12.03.2014 has not been furnished by the CPIO.

2. And whereas the undersigned has gone through the file dealing with the request dated 06.02.2014 and 12.03.2014 of the applicant. It is observed that the applicant had sought information regarding writing of his APAR. It is also noted that the CPIO vide his letter dated 07.04.2014 had informed the appellant that as per available records, his APARs for the period 2010-11 (October, 2010 to March, 2011) and 2011-12 are not available in the folder. The CPIO further informed that the communication of APARs in respect of Additional Commissioner is done by the concerned Commissionerate. CPIO also informed the applicant that information on initiation/communication of APAR as well as his representations in the matter are closely related to the CPIOs of the o/o the Chief Commissioner of Customs/Central Excise, Bangalore, where he was posted at that time, and copies of his RTI applications dated 06.02.2014 and 12.03.2014 are being transferred under Section 6(3) of the RTI Act, 2005 for furnishing the requisite information directly to him.

3. And whereas on going through the file records dealing with the request dated 20.11.2013 it appears that the CPIO has furnished the information available with him and no further action is required on the part of the CPIO.

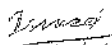
4. The appeal is disposed of accordingly.

New Delhi  
Dated: 26.04.2014

  
( Amarjit Singh )  
Appellate Authority &  
Deputy Secretary to the Government of India

To  
Shri Nilesh Kumar Gupta,  
D-II/A-8, Nanak Pura, South Moti Bagh,  
New Delhi - 110 021.  
Copy to:

CPIO, (Ad.II), CBEC. The relevant File No.C-50/RTI/147/2013-Ad.II of the CPIO is returned herewith.

  
30/AK

F.No.C.50/RTI/29/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

New Delhi, the July, 2014

To

Ms. Priyanka,  
House No.1110, Sector 37-B,  
Chandigarh-160036

Subject:- Information under RTI Act, 2005- Regarding.

Madam,

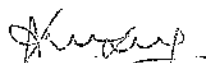
Please refer to your appeal (Registration No.CBECE/A/2014/60037 dated 03.03.2014 filed before Appellate Authority/Deputy Secretary (Ad.II) regarding non furnishing of information by CPIO/ Under Secretary (Ad.II), CBEC in response to your RTI application No.CBECE/R/2014/60042 dated 16.01.2014.

2. I have examined the relevant record/file and found that the requested information/documents have already been provided to you by CPIO/Under Secretary vide letter of even number dated 07.03.2014. (copy enclosed).

3. As the requested information has already been provided by CPIO to you, no further action is called for in the matter. Your appeal dated 03.03.2014 stands disposed of accordingly.

Yours faithfully,

Encl: As above

  
(Amarjit Singh)

Appellate Authority/Deputy Secretary to the Govt. of India



F.No. C-50/RTI/51/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi  
Dated the 09<sup>th</sup> July, 2014

To

Shri R.K. Jain,  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar,  
New Delhi-110003.

**Sub: Appeal under Section 19 of the RTI Act, 2005.**

I am to refer to your Appeal dated 04.06.2014 under the RTI Act, 2005.

2. From the File dealing with your RTI Application dated 15.04.2014, it is seen that you have sought copies of –

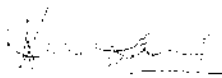
- (i) File opening register for Ad.II Section from 01.01.2014 till date of providing the information.
- (ii) Daily Diary/File movement register for Ad.II Section from 01.01.2014 till date of providing the information.
- (iii) List of FTS pertaining to Ad.II Section from 01.01.2014.

3. You sought the above information vide your letter dated 15.04.2014 (received on 16.04.2014). Vide letter dated 22.05.2014, CPIO informed you that the information desired was very voluminous and was not available in a compiled form. You were requested to inspect the records and indicate the copies of records, required.

4. Your contention that the CPIO's plea is incorrect in claiming that the information sought is voluminous and is not available in compiled form whereas the information sought is maintained in the register and pertains to the current year only; is justified.

5. Therefore, in fairness of things, CPIO is directed to provide the information sought by you within three weeks.

6. The appeal is disposed of accordingly.

  
(Amarjit Singh)

Appellate Authority &  
Deputy Secretary to the Government of India

Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/51/2014-Ad.II of the CPIO is returned herewith.

F.No. C-50/RTI/103/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi  
Dated the 20<sup>th</sup> September, 2014

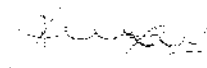
To

Dr. Indiran Nanchil,  
18/14, Masuthi Garden,  
East Jones Road,  
Saidapet, Chennai - 600 015.

**Sub: Appeal under Section 19 of the RTI Act, 2005.**

I am to refer to your Appeal dated 03.09.2014 under the RTI Act, 2005.

2. From the File dealing with your RTI Application dated 26.07.2014, it is seen that the information sought by you is not clear. However, the CPIO tried to furnish the information as available with him regarding posting of Shri Jhon Leo Ilango, Assisnat Director, DRI, Chennai.
3. In your appeal, you have stated that posting of Shri John Leo at the same place is against the provisions of Transfer/Placement Policy of Group 'A' officers of IRS.
4. In this regard, it is brought to your notice that under the RTI Act, 2005, the CPIO is required to furnish the information available with him; and he is not required to analyse or interpret the information. Therefore, in fairness of things, the undersigned is of the view that a copy of the file notings wherein decision regarding transfer and postings orders issued vide order no. 264/2010 dated 19.11.2010 along with a copy of HOP of the officer concerned and Transfer Policy may be provided to you for your information.
5. Accordingly, CPIO is directed to provide you a copy of the file notings wherein decision regarding transfer and postings issued vide order no. 264/2010 dated 19.11.2010 along with a copy of HOP of the officer concerned and Transfer Policy within three weeks.
6. The appeal is disposed of accordingly.

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

Copy to :

CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/103/2014-Ad.II of the CPIO is returned herewith.

**MOST IMMEDIATE**  
**RTI MATTER**  
**BY SPEED POST**

C-50/RTI/111/2014-AD-II  
Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*\*

New Delhi,

October, 2014


To

Shri Harcharan Singh IRS,  
Additional Commissioner(Retd.)  
352, Green Avenue  
Amritsar-143 001

**Subject:- Information sought under the Right to Information Act, 2005**

Sir,

I have gone through your application dated 04.07.2014, reply given by the CPIO vide his letter dated 15.08.2014 and appeal dated 16.09.2014 on the above mentioned subject and find that reply of the CPIO is in order as the additional information now requested vide your appeal dated 16.09.2014 was not a part of your application dated 04.08.2014. Your appeal dated 16.09.2014 is disposed of accordingly.

  
(S.R. Sharma)  
Director(Ad.II) & Appellate Authority  
Tel. 2309 2401

01/RTI(Appeal)/ Dir(Ad.II)/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	01/RTI (Appeal)/ Dir(Ad.II)/2014
Appellant	Shri Arvind Rai, 33, Kasia Road, Beside M. M. Nursing Home, Civil Lines, Gorakhpur-273001.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of complete information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 11.11.2014.
Date of order	12.11.2014

**ORDER**

Shri Arvind Rai, 33, Kasia Road, Beside M. M. Nursing Home, Civil Lines, Gorakhpur-273001 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal aggrieved by non-receipt of complete information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the Appellant vide his application dated 17.09.2014 addressed to the CPIO had sought the following information/documents with reference to his complaint dated 24.07.2014:-

- (i) Date of filing of the said complaint in the office.
- (ii) Daily progress on the complaint.
- (iii) Action taken on the complaint.
- (iv) Certified copies of all file notings drawn in the matter.
- (v) If the matter was forwarded to any authority, certified copies of the letter and reply (as received)
- (vi) Date of reply given to the appellant and a certified copy of the reply.
- (vii) Certified copy of decision as passed on his complaint by the concerned authority.

3. The CPIO has stated in his letter, vide F.No. C.50/RTI/122/2014-Ad.II dated 09.10.2014, that as per the records available in the Section, neither his representation dated 24.07.2014 nor the representations dated 23.05.2013, 15.06.2013, 25.06.2013 and 06.07.2013 appear to have been received in Ad.II Section.

4. I have gone through the file on which the RTI application dated 17.09.2014 has been replied to by the CPIO vide his letter dated 09.10.2014 and it is revealed that the complaint dated 24.07.2014 has not been received in Ad.II Section. Therefore, the CPIO has stated in his reply that the said representation dated 24.07.2014 and other representations mentioned therein appear not to have been received in Ad.II Section.


5. However, it emerges from the representation dated 24.07.2014 that the issue raised therein pertains to non-cognizance of case crime number 741/12 in Gorakhpur Cantt. Police Station at the time of promotion of Shri Rajendra Kumar vide Office Order No. 151/2014 dated 18.07.2014 (F.No. A-32012/13/2013-Ad.II). The action on case crime no. 741/12 in Gorakhpur Cantt. Police Station can be taken by the Vigilance Division (Ad.V Section), in case the matter has been reported to them by the concerned authorities.

6. As regards promotion of Shri Rajendra Kumar to the grade of Deputy Commissioner vide Office Order No. 151/2014 dated 18.07.2014, it may be stated that the same has been done as per the rules and regulations and duly taking into account the vigilance clearance given by Ad.V Section for the purpose of his promotion to the grade of Deputy Commissioner on ad-hoc basis as nothing adverse was reported against Shri Rajendra Kumar by Ad.V Section.

7. In view of the above position, CPIO is hereby directed to forward a copy of the representation dated 24.07.2014 to Ad.V Section for necessary action with regard to the case crime no. 741/12 in Gorakhpur Cantt. Police Station against Shri Rajendra Kumar, DC, Allahabad. A copy of the representation dated 24.07.2014 may also be sent to the Commissioner of Central Excise, Allahabad for taking needful action as appropriate regarding para 8 of the representation dated 24.07.2014. They (both Ad.V Section and Commissioner, Central Excise, Allahabad) may also be advised to directly approach the appellant (Shri Arvind Rai), in case any additional information/documents is required from him for the purpose of taking necessary action in the matter.

8. The CPIO is directed to comply with within 5 days. With this direction to the CPIO, the appeal is disposed of.

New Delhi  
Dated: 12.11.2014

  
( S.R. Sharma )  
Appellate Authority & Director

- ✓ 1. Shri Jai Prakash Sharma, CPIO & US(Ad.II), CBEC
2. Shri Shri Arvind Rai, 33, Kasia Road, Beside M. M. Nursing Home, Civil Lines, Gorakhpur-273001.

04/RTI(Appeal)/ Dir(Ad.II)/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	04/RTI (Appeal)/ Dir(Ad.II)/2014
Appellant	Shri Ambrish Pandey, Social and RTI Activist, Shastri Nagar, Betia Hata, Near Hanuman Mandir, Gorakhpur-273001.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 25.11.2014 and 02.12.2014 respectively.
Date of order	02.12.2014

**ORDER**

Shri Ambrish Pandey, Social and RTI Activist, Shastri Nagar, Betia Hata, Near Hanuman Mandir, Gorakhpur-273001 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal aggrieved by non-receipt of complete information from CPIO/US(Ad.II), CBEC, as requested vide his application dated 08.09.2014 Point No. 5 to 8 thereof were transferred to CPIO, Ad.II, CBEC by CPIO, Ad.V, CBEC vide his letter F.No. C-11015/97/2014-Ad.V/11162 dated 30.9.2014.

2. On going through the records, it is seen that the Appellant vide his application dated 08.09.2014 and 30.09.2013 respectively addressed to the CPIO had sought the following information/documents:-

Application seeking information under RTI Act, 2005	Information sought
08.09.2014	<p>Item No. (v) to (viii) Certified copy of (v) Secret lists indicating the names and designations of all officers holding post of CC or above rank in CBEC which was current and in force during the years 2008, 2009, 2010, 2011 and 2012;</p> <p>(vi) all correspondence received by CBEC from CBI/CVC from 01.11.2011 to 01.03.2014 specifically advising CBEC to not to post or desist/restrain in promotion or posting or detaining of any officers holding the post of Member in CBEC as Chairperson of CBEC;</p>

	(vii) DPC proceedings including the deliberations and decision of the ACC in r/o appointments specified in Annexure-I to the First Schedule to the GOI w.r.t. appointment of Ms. Praveen Mahajan as Chairperson of CBEC (including note-sheets);  (viii) DPC proceedings including the deliberations and decision of the ACC in r/o empanelment specified in Annexure-II to the First Schedule to the GOI w.r.t. appointment of Ms. Praveen Mahajan as Chairperson of CBEC (including note-sheets).
30.09.2014	Certified copy of the Minutes and the Note-sheets of (i) the DPC in the grade of Commissioner held on 29.01.2014 (ii) the DSC for NFSG held in January, 2014.


3. I have gone through the file and it seems that the replies to item No. (v) to (viii) of the above RTI Application dated 08.09.2014 have not been sent to the Appellant. However, it is seen that item No. (vi) to (viii) pertains to the Revenue Hqrs./CPIO (Ad.I). He is directed to provide the requested information direct to the Appellant, with a copy to the undersigned. Reply sent vide CPIO's letter No.C.50/RTI/117/2014-Ad.II dated 15.09.2014 in respect of RTI application dated 30.09.2014 is incomplete.

4. The CPIO, US (Ad.II) is directed to provide information in respect of the above RTI applications i.e. item No. 5 of the application dated 08.09.2014 and wanting information in respect of application dated 30.09.2014 within one week.

5. With the above directions to the CPIOs [US (Ad.I) and US (Ad.II)], the appeal is disposed of.

New Delhi

Dated: 02.12.2014

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

1. Shri Jai Prakash Sharma, CPIO & US(Ad.II), CBEC
2. CPIO, Revenue Hqrs. (Ad.I).
2. Shri Ambrish Pandey, Social and RTI Activist, Shastri Nagar, Betia Hata, Near Hanuman Mandir, Gorakhpur-273001

08/RTI(Appeal)/ Dir(Ad.II)/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

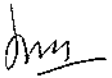
First Appeal Case No.	08/RTI (Appeal)/ Dir(Ad.II)/2014
Appellant	Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 09.12.2014 respectively.
Date of order	10.12.2014

**ORDER**

Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 02.12.2014 aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the reply to the said RTI Application dated 15.10.2014 has not been sent by the CPIO to the Appellant.
3. The CPIO is hereby directed to provide the requested information in respect of the above RTI application dated 15.10.2014 within one week.
4. With the above directions to the CPIO, the appeal is disposed of.

New Delhi  
Dated: 10.12.2014

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

1. Shri Jai Prakash Sharma, CPIO & US(Ad.II), CBEC
2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003



**RTI MATTER**  
**TIME BOUND**

C-50/RTI/167/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi  
Dated, the 12<sup>th</sup> January, 2015

To

Shri Divyesh Jagdishbhai Bhavsar,  
16, Shiv Darshan Society,  
C.T.M. Chart Rasta, Amariawadi,  
Ahmedabad,

**Sub: Information sought under the Right to Information Act, 2005.**

Sir,

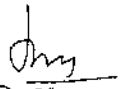
Please refer to your appeal dated 26.12.2014 against your RTI Application dated Nil seeking information relating to the Departmental Promotion Committee Meeting held on 17.10.2014 to 20.10.2014 for promotion to the grade of Assistant Commissioner of Customs & Central Excise.

2. After going through the relevant file relating to above cited RTI Application, it is seen that the CPIO has since furnished the requested information vide his letter of even number dated 07.01.2015, addressed to you. A copy of the said letter dated 07.01.2015 is attached.

3. Your appeal dated 26.12.2014 under the RTI Act, 2005 is disposed of accordingly.

Encl. As above

Copy to: CPIO (US-II/Ad.II)

  
(S.R. Sharma)  
Director (Ad.II) & Appellate Authority  
Tel. 23092401

F.No. C-50/RTI/01/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/01/2015-Ad.II
Appellant	Shri Mahender Agarwal, 326-A, Prince Complex, Hazratganj, Lucknow-226001.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of requisite information in respect of RTI Application dated 25.12.2014 by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 04.02.2015.
Date of order	04.02.2015

**ORDER**


Shri Mahender Agarwal, 326-A, Prince Complex, Hazratganj, Lucknow-226001 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 27.01.2015 aggrieved by non-supply of requisite information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that reply to the said RTI Application dated 25.12.2014 has already been sent by the CPIO to the Appellant vide F.No. C-50/RTI/01/2015-US-II(Ad.II) dated 06.01.2015 (copy attached). Further, a copy of the RTI Application dated 25.12.2014 was also transferred to CPIO/US (Ad.V) for sending reply relating to point No. 4 of the RTI application to the applicant directly.

3. CPIO/US (Ad.V) is hereby directed to provide the requisite information in respect of point No. 4 of the above RTI application dated 25.12.2014 within one week of the receipt of this letter, if not yet provided.

4. With the above directions to the CPIO/US (Ad.V), the appeal is disposed of.

Dated: 04.02.2015

  
(S.R. Sharma)  
Appellate Authority & Director

Encl. As above  
To

Shri CPIO/US (Ad.V), Department of Revenue, Hudco Vishala Building, New Delhi along with a copy of RTI Application dated 25.12.2014 of Shri Mahender Agarwal, Lucknow for providing requisite information on point no. 4 directly to the applicant.

Copy to: Shri Mahender Agarwal, 326-A, Prince Complex, Hazratganj, Lucknow-226001

I No. C-50/RTI/160/2014-Ad II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/160/2014-Ad II
Appellant	Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	26.03.2015


**ORDER**

Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.12.2014 aggrieved by non-supply of information from CPIO/US(Ad.IIA), CBEC.

2. On going through the records, it is seen that the reply to the online RTI application dated 05.11.2014 has not been provided by the CPIO to the Appellant. CPIO is hereby directed to provide the requisite information sought for by the appellant i.e. (a) Copy of the latest DPC Minutes held for the post of Assistant Commissioner of Central Excise and (b) copy of reservation roster for the post of Assistant Commissioner of Central Excise (Direct/promotees) within 7 days of the receipt of this order.

3. With the above direction to the CPIO, the appeal is disposed of accordingly.

New Delhi  
Dated: 26.03.2015  
Encl. As above

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri M.A. Ansari, CPIO/US (Ad.IIA), CBEC

Copy to: Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006

123  
Annexure N

**RTI MATTER  
BY SPEED POST**

No. 30/RTI(Appeal)/2013 -Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*

North Block, New Delhi,  
Dated the 19<sup>th</sup> September, 2013

To ✓  
Shri R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar  
New Delhi - 110 003

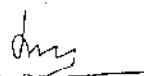
**Sub: Application for seeking information under the RTI Act, 2005-reg.**

Sir,

Please refer to your 1<sup>st</sup> Appeal vide letter No. RTI/P-676/(7001/13)/Appeal/5861 dated 14.09.2013 in respect of your RTI application No. RTI/P-16/7001/13 dated 29.07.2013.

2. The CPIO/ US (Ad.II) is hereby directed to provide information within 2 weeks time.
3. Your appeal relating to the above RTI application is accordingly disposed off.

Yours faithfully,

  
(S.R. Sharma)  
Deputy Secretary to the Govt of India  
& Appellate Authority

Enclosed: as above

Copy to: Sh. Joseph Antony, US (Ad-II) and CPIO.

F.No.C-50/RTI/115/2013-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi-110001

**Notice on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/115/2013-Ad.II
Appellant	Shri Priyesh Bheda, IRS, Asstt. Director, Office of Addl. DG (Audit), Customs & Central Excise, Ahmedabad-380015
CPIO	US-II(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non-furnishing of information
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 29.11.2013.

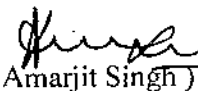
Shri Priyesh Bheda, IRS had sought information under RTI Act, 2005 vide his application dated 30.07.2013 regarding action taken on his representation to take action against Shri Harcharan Singh in terms of DOP&T O.M. dated 16.02.2009 regarding recording of ACRs of officers. In his application dated 30.07.2013, he has not given details of his representation as to whom and when he had submitted his representation on the subject. The CPIO vide letter dated 20.09.2013 informed him that the queries raised by him are not covered under the RTI Act, 2005.

2. Aggrieved by the reply of CPIO, Shri Priyesh Bheda, IRS has submitted First Appeal dated 3.10.2013 which has been brought to the notice of the undersigned Appellate Authority on 29.11.2013. In Appeal dated 3.10.2013 Shri Bheda has not provided any detail of his representation which he had submitted for action against the Reporting Officer. However, from the enclosures to the Appeal dated 3.10.2013, it is seen that DG (Audit) vide letter dated 6.12.2012 has written to DG (Vigilance) regarding allegation against the officers in the representation of Shri Priyesh Bheda, AD. However, no details of the representations are attached therein.

3. In view of the foregoing, it is felt that no information could be provided to the applicant by the CPIO. However, the stand of the CPIO that the information sought by the applicant is not covered under RTI Act, 2005 as the same is hypothetical in nature seems to be erroneous. In view of the fresh inputs given by the applicant along with appeal dated 3.10.2013, it appears that the information desired by the applicant may be available with DG (Vigilance). Therefore, the CPIO is directed to forward the RTI Application dated 30.07.2013 and the Appeal dated 3.10.2013 to the concerned CPIO in the office of DG(Vigilance) within seven days for furnishing the information to the applicant.

4. The Appeal is disposed of accordingly.

New Delhi  
Dated: 11.12.2013

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India

To

Shri Priyesh Bheda, IRS,  
Asstt. Director,  
Office of Addl. DG (Audit),  
Customs & Central Excise, Ahmedabad-380015

Copy to: Shri J.P. Sharma, CPIO & US-II(Ad.II) for necessary action.

F.No. C-50/RTI/31/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/147/2013
Appellant	Ms. Sucharu Garg, H. No. 20504, Lane II-A, Vikas Colony, GTB Nagar, Bhatinda - 151 001,
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	21.04.2014.
Date of order	28.04.2014

**ORDER**

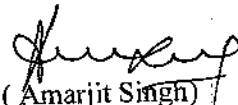
Whereas the above mentioned appeal has been filed by Ms. Sucharu Garg, wherein the applicant has stated that the information sought by her vide her RTI application dated 24.02.2014 has been denied on the ground that information sought pertains to third party and also that the information sought is personal in nature and no public interest is involved.

2. And whereas the undersigned has gone through the file dealing with the request dated 24.02.2014 off the applicant and it is observed that the applicant had sought copy of the application form filed by Shri Vaibhav Kiran Pagare while appearing for Civil Services (Main) Examination, 2008 under Roll No. 263832. The applicant in her application has stated that she is legally wedded wife of Shri Vaibhav Kiran Pagare. It is further noted that the CPIO had not served any notice under Section 11 of the RTI Act, 2005 inviting him to make submission in writing or orally within ten days of the receipt of the said notice, regarding whether the such information should be disclosed.

3. Therefore, the undersigned is of the view that before arriving at a decision whether the information sought by the applicant be supplied or not, the CPIO should serve a notice to the third party u/s 11 of the RTI Act, 2005, to make submission in writing or orally regarding whether the information sought should be disclosed. Thereafter, the CPIO is to take a reasoned decision in the matter.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 28.04.2014

  
(Amarjit Singh)  
Appellate Authority &  
Deputy Secretary to the Government of India.

To  
Ms. Sucharu Garg,  
H. No. 20504, Lane II-A, Vikas Colony,  
GTB Nagar,  
Bhatinda - 151 001.

Copy to :

✓ CPIO, (Ad.II), CBEC. The relevant File F.No.C-50/RTI/147/2013-Ad.II of the CPIO is returned herewith.

RTI Matter  
BY Speed post

F.No. C-50/RTI/15/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise and Customs)

\*\*\*

New Delhi, the 7<sup>th</sup> July, 2014

To

Shri Anjay Tiwari,  
C/o Dr. S.R. Tiwari,  
V-193, Shivapuram,  
Mayur Vihar Colony, Basaratpur East,  
Distt. Gorakhpur (U.P)  
Pin - 273004.

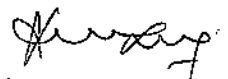
**Subject:- Application for seeking information Under Right to Information Act, 2005-regarding.**

Sir,

Please refer to E-mail RTI Appeal (Registration No. CBECE/A/2014/60013) dated 22.01.2014 against non-receipt of reply against your RTI application dated 21.11.2013. I have perused the matter and found that a reply to your RTI application dated 21.11.2013 (Registration No. CBECE/R/2013/60173) has already been sent to you by the CPIO vide his letter of even number dated 17<sup>th</sup> February, 2014. However, a copy of the same along-with a copy of letter No. A-12025/01/2012-Ad.II dated 17<sup>th</sup> December, 2012, addressed to UPSC intimating the number of vacancies to be filled in Indian Revenue Service (Customs & Central Excise) on the basis of Civil Service Examination, 2012. Out of total 149 vacancies, 4 vacancies were earmarked for physically handicapped candidates.

2. As the requested information has already been provided to you by CPIO, no further action is called for in the matter. Your appeal dated 22.01.2014 stands disposed of accordingly.

Yours faithfully,

  
(Amarjit Singh)

Appellate Authority and Deputy Secretary to the Government of India

Encl. as above

05/RTI(Appeal)/Dir(Ad.II)/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	05/RTI (Appeal)/ Dir(Ad.II)/2014
Appellant	Shri Varun Kumar, 9/743, Lodhy Colony, New Delhi-110003.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Non receipt of complete information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 21.10.2014.
Date of order	03.12.2014

**ORDER**

Shri Varun Kumar, 9/743, Lodhy Colony, New Delhi-110003 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal aggrieved by non-receipt of complete information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the Appellant vide his application dated 12.09.2014 addressed to the CPIO had sought the following information/documents against which the present appeal dated 16.10.2014 has been filed:-

- (i) Whether the names of the SC/ST Superintendents mentioned at Sr.No. 170 to 203 of the Zonal Seniority list of Central Excise, Delhi Zone for the period from 01.10.1993 to 31.12.1997 forwarded to AD.IIB, CBEC by the Cadre Control Authority, Delhi Zone vide their letter C.No. II-34(13)Et.I/907/Pt.II/6478 dated 30.08.2010 and again on 02.08.2011 in which the deemed date of appointment as Superintendent is 30.09.1997 of the said SC/ST candidates are in the panel prepared for the said 421 post or not, if not the copy of the said panel.
- (ii) Whether the name of Mr. F.M. Anugrah Ekka, Mr. Jagadish Prasad Rawat and Mr. B.L. Rawat all are ST mentioned at Sr. 201, 202 and 203 respectively of the Zonal Seniority list for the period 01.01.1993 to 31.12.1997 of Central Excise Delhi Zone are in the panel prepared for promotion to the post of the Assistant Commissioner of 421 posts as the name of Mr. Ratan Kumar Das, SC, Kolkata figured at Sr.No. 2 of the Seniority List of Superintendent for the year 1998 to 2006 are in the said panel as per the list placed on the CENGO India website, if not name of the last ST candidates of the said panel.




28

3. I have gone through the RTI application dated 12.09.2014, reply given by the CPIO vide his letter F.No. C-50/RTI/120/2014-AD.II dated 07.10.2014 and the appeal dated 16.10.2014 (received on 21.10.2014). I find that the information furnished by the CPIO is in order as per the position obtaining at that point of time. However, at the present stage, the requisite information can be provided by the CPIO to the Appellant, if any, available.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 03.12.2014

  
( S.R. Sharma )  
Appellate Authority & Director

1. Shri Jai Prakash Sharma, CPIO & US(Ad.II), CBEC
2. Shri Varun Kumar, 9/743, Lodhy Colony, New Delhi-110003.

(8)

RTI Matter  
By Speed Post

07/RTI(Appeal)/ Dir(Ad.II)/2014  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Received  
on 15/12/14

Speed Post:  
ED 19077493

**Order on Appeal under Section 19 of the RTI Act, 2005**


First Appeal Case No.	07/RTI (Appeal)/ Dir(Ad.II)/2014
Appellant	Shri B. Kumar, Deputy Commissioner of Customs & Central Excise (Retd.), 32/29, V. Maain Road, Kasturi Bai Nagar, Adayar, Chennai-600020
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 05.12.2014 respectively.
Date of order	10.12.2014

**ORDER**

Shri B. Kumar, Deputy Commissioner of Customs & Central Excise (Retd.), 32/29, V. Maain Road, Kasturi Bai Nagar, Adayar, Chennai-600020 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the reply to the said RTI Application dated 18.10.2014 has not been sent by the CPIO to the Appellant.
3. The CPIO is hereby directed to provide the requested information in respect of the above RTI application dated 18.10.2014 within one week.
4. With the above direction to the CPIO, the appeal is disposed of.

New Delhi  
Dated: 10.12.2014

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

1. Shri Jai Prakash Sharma, CPIO & US(Ad.II), CBEC
- ✓ 2. Shri B. Kumar, Deputy Commissioner of Customs & Central Excise (Retd.), 32/29, V. Maain Road, Kasturi Bai Nagar, Adayar, Chennai-600020

F.No. C-50/RTI/171/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/171/2014-Ad.II
Appellant	Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.)
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 14.01.2015 respectively.
Date of order	23.01.2015

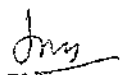
**ORDER**

Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.) (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 10.01.2015 aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that information relating to item No. 2, 3 and 4 of the RTI application dated 04.12.2014 has been provided by the CPIO, DGHRD vide his letter F.No. 8/B/03/HRD (HRM)/2014/Pt.I/5481 dated 19.12.2014. However, information sought for vide item No. 1, 2, 5 & 6 of the RTI Application dated 04.12.2014 has not been provided by the CPIO – US (Ad.II) nor by CPIO DGHRD.

3. The CPIO – US (Ad IIA) is hereby directed to provide the requested information in respect of Item No. 1, 2, 5 & 6 (pertaining to Ad.IIA) of the above RTI application dated 04.12.2014 within one week of the receipt of this letter.

4. With the above directions to the CPIO, the appeal is disposed of.

  
( S.R. Sharma )

Dated: 23.01.2015

Appellate Authority & Director

Encl. As above

To

Shri S.A. Ansari, CPIO & US(Ad.IIA), CBEC

Copy to: Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.)

F.No.C-50/RTI/178/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/178/2014-Ad.II
Appellant	Ms. Sivagami Natarajan, 27, Customs Colony, VGP Salai, Saidapet (W), Chennai-15
CPIO	US(Ad.IIA), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Requesting for specific information relating to her representations dated 2.5.2011 and 27.7.2011
Date of Receipt of Appeal	09.02.2015
Date of order	12.03.2015

**ORDER**

Ms. Sivagami Natarajan, 27, Customs Colony, VGP Salai, Saidapet (W), Chennai-15 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 28.01.2015 aggrieved by non-supply of specific information from CPIO/US(Ad.II-A), CBEC.

2. On going through the records, it is seen that the reply to the RTI Application dated 09.12.2014 was provided by the CPIO to the Appellant vide F.No. C-50/RTI/178/2014-Ad.II dated 15.01.2015 with relevant enclosures as available. The Appellant has stated that she had sought specific information with regard to her representations dated 02.05.2011 and 27.07.2011 and the reply given by CPIO does not mention anywhere reference to the said representation for promotion to the post of Deputy Commissioner or the relevant file noting and disposal thereon. There is no noting concerning the promotion of her juniors in the list of promotions and there is no mention of her name in any of the panel shown therein.


3. CPIO has submitted that the representation dated 02.05.2011 and 27.07.2011 are not available in the main file F.No. C-18011/30/2007-Ad.II noting portion of which has been provided to Ms. Sivagami Natarajan vide his letter dated 15.01.2015.

4. As per the representations dated 02.05.2011 and 27.07.2011, Ms. Sivagami Natarajan has requested for promotion to the grade of Deputy Commissioner as she had completed 4 years of service on 18.12.2006 in JTS i.e. prior to the retirement on 28.02.2007. However, from the notings provided to the appellant, it is clear that her request for grant of promotion from JTS to STS on completion of 4 years service has been duly considered and it has been decided that since we are in the process of regularisation of all promotions, ad-hoc review of ad-hoc DPCs is not logical at this stage. All officers due for promotion will get it on the basis of the finalised seniority list.

5. With regard to the disposal of her representations dated 02.05.2011 and 27.07.2011, it is stated by the CPIO that the same are not available in the main file. Hence, the specific information sought for cannot be provided. However, her request contained in the said representations dated 02.05.2011 and 27.07.2011 has been duly considered as is evident from the copies of the noting portion provided to her by the CPIO vide his letter dated 15.01.2015. Therefore, the information sought for by the appellant has been provided by the CPIO as is available with him.

6. In view of the above, no further action on the appeal dated 28.01.2015 may be warranted. The appeal stands disposed of accordingly.

New Delhi  
Dated: 12.03.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri M.A. Ansari, CPIO & US(Ad.II-A), CBEC

Copy to: Ms. Sivagami Natarajan, 27, Customs Colony, VGP Salai, Saidapet (W),  
Chennai-15

100-34100/2015 US MCA-11  
16-3-15

**RTI Matter**  
**By Speed Post**

C-50/RTI/143/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/143/2014-Ad.II
Appellant	Shri Sureshbhai S. Jadav, 5, Ramanand Society, Behind Camal Calender, Near Shreedhar Socieity, Danilmida, Ahmedabad.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	16.02.2015
Date of order	16.03.2015

**ORDER**

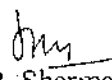
Shri Sureshbhai S. Jadav, 5, Ramanand Society, Behind Camal Calender, Near Shreedhar Socieity, Danilmida, Ahmedabad (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 16.02.2015 aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the reply to the RTI Application dated 24.09.2014 was provided by the CPIO to the Appellant vide F.No. C-50/RTI/143/2014-Ad.II dated 06.01.2015 wherein the CPIO had stated that the information sought for by him is spread over various files pertaining to 10 years from 2005 to 2014 and the same is not maintained in a consolidated shape in the office.

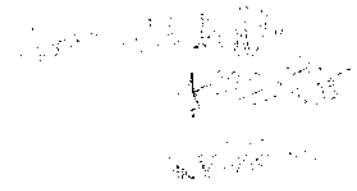
3. In this regard, it may be stated that as per the guidelines issued by the DOP&T vide their OM No. 1/4/2008-IR dated 25.04.2008, only such information is required to be supplied under the Act which already exists and is held by the public authority or held under the control of the public authority. It is not required under the Act to create information; or to interpret information; to solve the problems raised by the applicants; or to furnish replies to hypothetical questions (copy attached). Hence the reply given by the CPIO is in order. However, in case he is still not satisfied, he is free to visit the CBEC office for inspection of the records pertaining to the information sought by him on any mutually convenient date.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 16.03.2015  
Encl. As above

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri Joseph Antony, CPIO & US(Ad.II), CBEC  
Copy to: Shri Sureshbhai S. Jadav, 5, Ramanand Society, Behind Camal Calender, Near Shreedhar Socieity, Danilmida, Ahmedabad.



F.No. C-50/RTI/25/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/25/2015-Ad.II
Appellant	Shri R. Arunachalam, Flat No. 3, First Floor Kala Flats, Door No. 84/78, Dr. Ranga Road, Mylapore, Chennai-600004
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	17.03.2015


**ORDER**

Shri R. Arunachalam, Flat No. 3, First Floor Kala Flats, Door No. 84/78, Dr. Ranga Road, Mylapore, Chennai-600004 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 15.04.2014 aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the information sought by the applicant is voluminous as the applicant has not specified the information sought for by him. Further, it is also seen that the relevant file (F.No. C-18011/15/2013-Ad.II) was also requisitioned by the Hon'ble Tribunal vide their Order dated 07.04.2014. The file was produced before the Hon'ble Tribunal on 22.05.2014. However, the CPIO is directed to provide the certified copies of the entire note-sheets relating to the matter, DOP&T's O.M. dated 23.01.2014, copy of the Order dated 07.04.2014 and 22.05.2014 of Hon'ble CAT, within ten days.

3. With the above direction to the CPIO, the appeal is disposed of accordingly.

New Delhi  
Dated: 17.03.2015  
Encl. As above

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri Joseph Antony, CPIO & US(Ad.II), CBEC

Copy to: Shri R. Arunachalam, Flat No. 3, First Floor Kala Flats, Door No. 84/78, Dr. Ranga Road, Mylapore, Chennai-600004.

RTI Matter

F.No.C.50/RTI/162/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

.....

North Block, New Delhi  
Dated, the 26<sup>th</sup> March, 2015

To

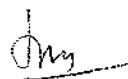
Smt. Priyanka,  
2<sup>nd</sup> Floor, House No.-1110,  
Sector-37B, Chandigarh- 160 036.

**Subject: - Application seeking information under RTI Act, 2005 – Reg.**

Madam,

With reference to your RTI appeal dated 03.03.2015 wherein you have appealed on the grounds that you have not received any reply against your RTI applications dated 16.01.2014 and 12.06.2014, it is stated that the requisite information has already been furnished to you vide CPIO's letter dated 09.01.2015 (copy enclosed). The appeal is accordingly disposed off.

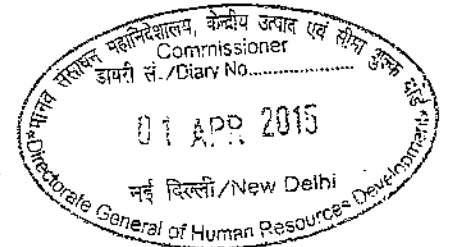
Yours faithfully,

  
(S.R. Sharma)  
Appellate Authority & Director



F.No.C-50/RTI/10/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise & Customs)

**By Speed post**



North Block, New Delhi  
Dated, the March, 2015

To

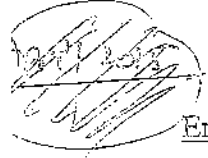
The Additional Director of DGHRD,  
409/8, DeepShikha Building,  
Rajendra Place, New Delhi- 110 008.

**Subject: - Information under RTI Act, 2005- regarding.**

Sir,

Please find enclosed herewith an RTI appeal of Shri Saurabh Kumar dated 09.08.2014 received on 05.03.2015.

2. As the subject matter is closely connected with the functions of DGHRD, the desired information may be sent directly to the appellant, under intimation to the Board.

  
Encl: As above

Yours faithfully,

  
(S.R. Sharma)

Appellant Authority & Director

Copy to: Shri Saurabh Kumar, 93, NACEN Complex, Sector-29, Faridabad with request to make contact directly to ADG(HRD), Rajendra Place for further information.

*Handwritten notes:*  
Supt. RTI  
KITECO  
61415  
pls checkup the RTI whether need here or otherwise.

**RTI Matter**  
**By Speed Post**

F.No. C-50/RTI/146/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/146/2014-Ad.II
Appellant	Shri K.M. Joseph, 196/2, Shakti Nagar, Bhopal-462024.
CPIO	US (Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	10.03.2015
Date of order	06.04.2015


**ORDER**

Shri K.M. Joseph, 196/2, Shakti Nagar, Bhopal-462024 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 25.07.2014 aggrieved by non-supply of information from CPIO/US(Ad.II-A), CBEC.

2. On going through the records, it is seen that the appellant vide his RTI application dated 11.10.2014 has sought copy of minutes of DPC held in 1991 and other related paper. CPIO has stated that since the records sought by the appellant are quite old, the same could not be located despite best efforts. Accordingly, a reply was sent to him vide CPIO's letter F.No. C-50/RTI/146/2014-Ad.II dated 09.01.2015.

3. CPIO has reiterated the position indicated in his letter dated 09.01.2015. The appeal is disposed of accordingly.

New Delhi  
Dated: 06.04.2015  
Encl. As above

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri S.A. Ansari, CPIO/US (Ad.IIA), CBEC

Copy to: Shri K.M. Joseph, 196/2, Shakti Nagar, Bhopal-462024

F.No. C-50/RTI/38/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**


First Appeal Case No.	F.No. C-50/RTI/38/2015-Ad.II
Appellant	Shri P. Selvakumar, 238, Officers Town Meenambalpuram, Madurai, Tamilnadu-625002.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	18.03.2015
Date of order	08.04.2015

**ORDER**

Shri P. Selvakumar, 238, Officers Town Meenambalpuram, Madurai, Tamilnadu-625002 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 12.03.2015 (received on 18.03.2015) aggrieved by non-supply of information by CPIO/US(Ad.II-A), CBEC as requested vide his RTI application dated 22.12.2014

2. CPIO has stated that the RTI application of Shri P. Selvakumar, dated 22.12.2014 has not been received in the Section. Hence the reply could not be sent.
3. The CPIO is hereby directed to provide the information as requested by Shri P. Selvakumar vide RTI application dated 22.12.2014 within two weeks.
4. With the above direction to the CPIO, the appeal is disposed of.

Dated: 08.04.2015

  
(S.R. Sharma)  
Appellate Authority & Director

Encl. As above

To

Shri S.A. Ansari, CPIO & US(Ad.IIA), CBEC

Copy to: Shri P. Selvakumar, 238, Officers Town Meenambalpuram, Madurai, Tamilnadu-625002

F.No. C-50/RTI/6/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/6/2015-Ad.II
Appellant	Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.)
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	14.01.2015
Date of order	08.04.2015


**ORDER**

Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.) (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.01.2015 aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the RTI application dated 05.12.2014 of Shri K.P. Rai was transferred to CPIO, DGHRD, CBEC, New Delhi vide CPIO(Ad.II)'s letter dated 26.02.2015. CPIO, DGHRD (HRM), CBEC has already given reply to the said RTI Application dated 05.12.2014 vide his F.No. 8/B/03/HRD/2014/Pt./1/329 dated 12.01.2015.

3. The appeal is disposed of accordingly.

Dated: 08.03.2015

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

To  
Shri S.A. Ansari, CPIO & US(Ad.IIA), CBEC

Copy to: Shri K.P. Rai, A.2/86, Sagar Estate, Ayodhya By Pass Road, Bhopal (M.P.)

F.No. C-50/RTI/40/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

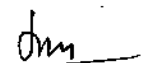
First Appeal Case No.	C-50/RTI/40/2015-Ad.II
Appellant	Shri Anjum, E-4, Darbhanga House Peddar Road, Mumbai-400026
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	08.04.2015

**ORDER**

Shri Anjum, E-4, Darbhanga House Peddar Road, Mumbai-400026 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 23.01.2015 (received on 05.03.2015) aggrieved by non-supply of information from CPIO/US(Ad.IIA), CBEC.

2. On going through the records, it is seen that the Appellant, vide his online RTI application dated 06.12.2014, has sought information relating to number of vacancies of Assistant Commissioner (Promotee and DR) for the last 15 years. CPIO has stated that the application dated 06.12.2014 has not been received in the Section. However, since the information sought for pertains to DGHRD, CBEC, New Delhi, the application/appeal is transferred to CPIO/First Appellate Authority, DGHRD (HRM), CBEC for direct disposal.

New Delhi  
Dated: 08.04.2015  
Encl. As above

  
(S.R. Sharma)  
Appellate Authority & Director

To

- (i) CPIO, DGHRD (HRM), CBEC, New Delhi
- (ii) First Appellate Authority, DGHRD (HRM), CBEC, New Delhi
- (iii) Shri S.A. Ansari, CPIO/US (Ad.IIA), CBEC

Copy to: Shri Anjum, E-4, Darbhanga House Peddar Road, Mumbai-400026

F.No. C-50/RTI/41/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**


First Appeal Case No.	C-50/RTI/41/2015-Ad.II
Appellant	Shri S.S. Chauhan, DD-138, Avantika Colony, Ghaziabad (U.P.)
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	23.03.2015
Date of order	13.04.2015

**ORDER**

Shri S.S. Chauhan, DD-138, Avantika Colony, Ghaziabad (U.P.) (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 20.03.2015 (received on 23.03.2015) aggrieved by non-supply of information from CPIO/US(Ad.IIA), CBEC, as requested vide his RTI Application (Regn. No. CBEC/R/2015/60132) dated 17.02.2015.

2. CPIO has stated that the RTI application of Shri S.S. Chauhan, dated 17.02.2015 has not been received in the Section. Hence the reply could not be sent.
3. The CPIO is hereby directed to provide the information as requested by Shri S.S. Chauhan vide RTI application dated 17.02.2015 within two weeks.
4. With the above direction to the CPIO, the appeal is disposed of.

New Delhi  
Dated: 13.04.2015  
Encl. As above

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri S.A. Ansari, CPIO/US (Ad.IIA), CBEC

Copy to: Shri S.S. Chauhan, DD-138, Avantika Colony, Ghaziabad (U.P.)

F.No. C-50/RTI/17/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/17/2015-Ad.II
Appellant	Shri Raju, D-5, Satya Treveni Appts., Oppl. Karnavati Club, Ahmedabad-380015.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	28.01.2015
Date of order	20.04.2015

**ORDER**

Shri Raju, D-5, Satya Treveni Appts., Oppl. Karnavati Club, Ahmedabad-380015 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 23.01.2015 (received on 28.01.2015) aggrieved by non-supply of information by CPIO/US(Ad.IIA), CBEC as requested vide his RTI Application (Regn. No. CBEC/R/2014/60761) dated 02.12.2014.

2. On going through the records, it is seen that Appellant, vide his RTI applications dated 02.12.2014, has sought information relating to the disposal of representation of officers against adverse entries in the APAR. The information sought by the appellant is not specific nor is maintained in the requested form. However, a copy of the Minutes of the Referral Board Meeting held on 27.06.2012 is enclosed.


3. The appeal is disposed of accordingly.

Encl: As above.

New Delhi

Dated: 20.04.2015

Encl. As above

  
( S.R. Sharma )

Appellate Authority & Director

To

Shri S.A. Ansari, CPIO/US (Ad.IIA), CBEC ,

Copy to: Shri Raju, D-5, Satya Treveni Appts., Oppl. Karnavati Club, Ahmedabad-380015.

F.No. C-50/RTI/39/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/39/2015-Ad.II
Appellant	Shri Narayanadass Jaya Chandran, C-3/303, Saket Complex, Majiwada, Maharashtra-400601
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	20.04.2015

**ORDER**

Shri Narayanadass Jaya Chandran, C-3/303, Saket Complex, Majiwada, Maharashtra-400601 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeals dated 29.04.2014 and 30.04.2014 (received on 05.03.2015) aggrieved by non-supply of information by CPIO/US(Ad.IIA), CBEC as requested vide his RTI Applications (Regn. Nos. CBEC/R/2014/60131 & 60132) dated 25.02.2014.

2. On going through the records, it is seen that Appellant, vide his RTI applications dated 25.02.2014, has sought information relating to his promotion to the grade of Assistant Commissioner. Further, the CPIO has stated that above RTI applications have not been received in the Section. Hence the reply could not be sent. However, it is informed by the CPIO that the Appellant's representation dated 14.02.2015 for grant of promotion to the grade of Assistant Commissioner of Customs & Central is under examination. He has been requested to furnish some details vide F.No. A-32012/10/2015-Ad.II dated 25.03.2015 (copy enclosed) in order to examine the case. The matter can be examined further on receipt of requisite information from the Appellant.

3. The appeal is disposed of accordingly.

*Encl: As above.*

New Delhi

Dated: 20.04.2015

Encl. As above

*S.R. Sharma*  
(S.R. Sharma)

Appellate Authority & Director

To

Shri S.A. Ansari, CPIO/US (Ad.IIA), CBEC

Copy to: Shri Narayanadass Jaya Chandran, C-3/303, Saket Complex, Majiwada, Maharashtra-400601



F.No. C-50/RTI/160/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/160/2014-Ad.II
Appellant	Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	17.04.2015
Date of order	21.04.2015

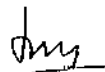
**ORDER**

Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 01.04.2014 (received on 17.04.2015) aggrieved by non-supply of information by CPIO/US(Ad.IIA), CBEC as requested vide his RTI Application (Regn. No. CBEC/R/2015/60153) dated 25.02.2015.

2. On going through the records, it is seen that Appellant, vide his RTI application dated 25.02.2015, has sought information relating to the (a) Sanction Strength, (b) Working Strength, (c) Post vacant and (d) efforts of the Department to fill the posts from the grade of Assistant Commissioner to Principal Chief Commissioner. Further, the CPIO has stated that above RTI applications have not been received in the Section. Hence the reply could not be sent. CPIO/Ad.II is hereby directed to provide the information in respect of Point (d) of the RTI application of the appellant within two weeks. However, the information sought for at Points (a) to (c) pertains to DGHRD. Hence a copy of appeal has also been forwarded to the CPIO, O/o DGHRD for appropriate action for providing information in r/o Point (a) to (c) as requested by Shri Sanjay Thul vide RTI application dated 25.02.2015 within two weeks.

3. With the above direction to the CPIOs, the appeal is disposed of.

New Delhi  
Dated: 21.04.2015  
Encl. As above

  
{ S.R. Sharma }  
Appellate Authority & Director

To

(i) The CPIO, O/o DGHRD, CBEC, Delhi - For taking appropriate action in respect of points (a) to (c) of the application dated 25.02.2015 of Shri Sanjay Thul

(ii) Shri Joseph Antony, CPIO/US-I (Ad.II), CBEC / Shri J.P. Sharma, CPIO/US-II (Ad.II), CBEC / Shri S.A. Ansari, CPIO/US-Ad.IIA, CBEC - For taking appropriate action in respect of point (d) of the application dated 25.02.2015 of Shri Sanjay Thul

Copy to: Shri Sanjay Thul, Qr.No.5, Type-IV, Central Excise Colony, Seminary Hills, Nagpur-440006

10  
**RTI Matter**  
**By Speed Post**

E.No. C-50/RTI/7/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/7/2015-Ad.II
Appellant	Shri Pradip Kumar Pramanik, Rather Sarak, G.T. Karnal Road (East), P.O. Chandannaga, Distt. Hooghly, West Bangal.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Partial information supplied by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	27.04.2015


**ORDER**

Shri Pradip Kumar Pramanik, Rather Sarak, G.T. Karnal Road (East), P.O. Chandannaga, Distt. Hooghly, West Bangal (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 02.03.2015 (received on 05.03.2015) aggrieved by supply of partial information by CPIO/US-I (Ad.II), CBEC as requested vide his RTI Application dated 05.01.2015.

2. On going through the records, it is seen that Appellant, vide his RTI application dated 05.01.2015, has sought information regarding his promotion to the grade of Assistant Commissioner. The reply to the above RTI Application dated 05.01.2015 has been provided by the CPIO vide his letter dated 04.02.2015. I find that the information furnished by the CPIO is in order as per the available records.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 27.04.2015

  
(S.R. Sharma)  
Appellate Authority & Director

Encl. As above

To  
Shri S.A. Ansari, US (Ad.IIA), CBEC.

Copy to: Shri Pradip Kumar Pramanik, Rather Sarak, G.T. Karnal Road (East), P.O. Chandannaga, Distt. Hooghly, West Bangal

F.No. C-50/RTI/12/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C-50/RTI/12/2015-Ad.II
Appellant	Shri C.S. Rajput, C-10D, Gangotri Enclave, Alaknanda, New Delhi-110019.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Incomplete information provided by CPIO
Date of Receipt of Appeal	07.04.2015
Date of order	27.04.2015

ORDER

Shri C.S. Rajput, C-10D, Gangotri Enclave, Alaknanda, New Delhi-110019 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 02.04.2015 (received on 07.04.2015) aggrieved by supply of incomplete information by CPIO/US-I (Ad.II), CBEC as requested vide his RTI Application dated 16.02.2015.

2. On going through the records, it is seen that Appellant, vide his RTI application dated 16.02.2015, has sought information regarding DOP&T's OM in respect of "Retired employees can get benefit of missed promotions". The reply to the above RTI Application dated 16.02.2015 has been provided by the CPIO vide his letter dated 09.03.2015. I find that the information furnished by the CPIO is in order. However, it may be clarified that instructions contained in DOP&T's OM No. 22011/1/2014/Estt(D) dated 14.11.2014 (copy enclosed), which is the basis of news item sent by Shri Rajput, is merely a reiteration of the instructions issued by the DOP&T vide their O.M. No. 22011/4/98-Estt(D) dated 12.10.1998. The said instructions are being followed by the CBEC.


3. The appeal is disposed of accordingly.

New Delhi  
Dated: 27.04.2015

Encl. As above

To  
Shri Joseph Antony, CPIO/US-I (Ad.II), CBEC

Copy to: Shri C.S. Rajput, C-10D, Gangotri Enclave, Alaknanda, New Delhi-110019

  
( S.R. Sharma )  
Appellate Authority & Director

etc.

WE  
By Speed Post  
27/4/2015

F.No. C-50/RTI/10/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/10/2015-Ad.II
Appellant	Shri Saurabh Kumar, 93, NACEN Complex, Sector-29, Faridabad.
CPIO	US(Ad.II-A), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	05.03.2015
Date of order	30.04.2015

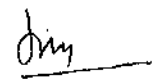
**ORDER**

Shri Saurabh Kumar, 93, NACEN Complex, Sector-29, Faridabad (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.08.2014 (received on 05.03.2015) aggrieved by non-supply of information by CPIO/US-I (Ad.II), CBEC as requested vide his RTI Application dated 23.06.2014.

2. On going through the records, it is seen that the RTI application dated 23.06.2014 (received on 05.03.2015) of Shri Saurabh Kumar was transferred to DGHRD, CBEC, New Delhi vide letter F.No. C-50/RTI/10/2015-Ad.II dated 10.03.2015. CPIO, DGHRD (HRM), CBEC has already given reply to the said RTI Application dated 23.06.2014 (received in their office on 06.04.2015) vide his F.No. 8/B/03/HRD(HRM)/2014/Pt.1/2690 dated 10.04.2015 (copy attached).

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 30.04.2015

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

To  
Shri S.A. Ansari, US (Ad.IIA), CBEC.

Copy to: Shri Saurabh Kumar, 93, NACEN Complex, Sector-29, Faridabad

F.No.C.50/RTI/20/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi-110001

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	C.50/RTI/20/2015-Ad.II
Appellant	Shri Dinesh Kumar Bangard, 112, Moji Colony, JLN Marg, Malviya Nagar, Jaipur – 302017 (Rajasthan).
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue.
Grounds for appeal	Information sought vide application dated 22.01.2015 not furnished.
Date of Receipt of Appeal	Appeal brought to the notice of Appellate Authority on 06.04.2015 vide appeal dated 25.03.2015.
Date of order	07.05.2015.

ORDER

Shri Dinesh Kumar Bangard of 112, Moji Colony, JLN Marg, Malviya Nagar, Jaipur – 302017 (Rajasthan) (hereinafter referred to as the “Appellant”), has filed the above-mentioned appeal aggrieved by non-receipt of information from CPIO/US(Ad.II), CBEC.

2. On going through the records, it is seen that the Appellant vide his application dated 22.01.2014 (received on 4.2.2015) addressed to the CPIO had sought the information relating to his representation dated 15.02.2012 for upgradation of grading in the ACR for the year 2006-07, promotion from the post Assistant Commissioner to the post of Joint Commissioner in the last seven years and promotion from the post of Deputy Commissioner to the post of Joint Commissioner in the last two years alongwith the copies of the note sheets, complete documents of the DPC undertaken and APAR/ACR grading of the officers so promoted.

3. The CPIO has stated in his reply dated 2.3.2015 that the information relating to item No. 1 of his application cannot be provided as the file on which the said representation was dealt is not traceable. As regards item no. 2 & 3, it was stated that collection of information would disproportionately divert the resources of the public authority. However, he was requested to visit the Section on a mutually convenient date and time for inspecting the relevant files.


4. It has been informed by the CPIO that the file on which Shri Bangard's representation dated 15.2.2012 might have been dealt with is not traceable despite best efforts. Regarding item No. 2 & 3 of his application, it is seen that the information sought for is not specific and vague. It has rightly been stated by the CPIO that the collection the voluminous details spanning over many years is bound to disproportionately divert the resources of the public authority. Therefore, the applicant was requested to inspect the files on a mutually convenient date and time. The telephone number of the Ad.II Section was also duly indicated in the reply given by the CPIO and the Appellant was supposed to contact the CPIO and/or the person nominated by him for the purpose after having finalised the convenient date and time for inspection of the records. No attempt seems to have been made in this regard by the Appellant.

5. It may also be mentioned here that the office order related to promotions in various grades of IRS(C&CE) cadre are available on the CBEC's website and the names of the officer who have been

promoted during the period of time indicated in the RTI application of the Appellant can be seen on the Board's website. The details relating to APAR/ACRs grading is covered under the provisions of third party information and the same cannot be provided. Moreover, the assessment sheet is not a part of the minutes the DPC. However, the Appellant is free to approach the CPIO for inspection of records at a mutually convenient date and time. (Tel. No. 011-23095528)

6. The appeal is disposed of accordingly.

New Delhi  
Dated: 07.05.2015

  
( S.R. Sharma )  
Appellate Authority &  
Deputy Secretary to the Government of India

1. Shri S.A. Ansari, CPIO & US(Ad.HA), CBEC
2. Shri Dinesh Kumar Bangard, 112, Moji Colony, JLN Marg, Malviya Nagar, Jaipur - 302017 (Rajasthan).

F.No. C-50/RTI/53/2015-Ad-II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/53/2014-Ad-II
Appellant	Shri Anand Kumar Jain, 96, Vishwakarma Nagar-II, Maharani Farm, Durgapura, Jaipur-302018.
CPIO	US(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Incomplete information supplied by CPIO
Date of Receipt of Appeal	15.05.2015
Date of order	19.05.2015


**ORDER**

Shri Anand Kumar Jain, 96, Vishwakarma Nagar-II, Maharani Farm, Durgapura, Jaipur-302018 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 13.05.2015 (received on 15.05.2015), aggrieved by supply of incomplete information in respect of item No. 2 & 3 by the CPIO/US(Ad.II), CBEC as requested vide his RTI dated 23.04.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 23.04.2015, has sought information relating to the promotion and postings of Shri Om Prakash Dadhich, IRS (C&CE) on ad-hoc or regular basis after joining his service. The reply to the application dated 23.04.2015 of the appellant has been provided by the CPIO vide letter F.No. C-50/RTI/53/2015-Ad.II dated 01.05.2015. However, it is stated that vide Office Order No. 100/2009 dated 14.05.2009, Shri Om Prakash Dadhich was promoted to the grade of Commissioner on ad-hoc basis and he is still working as Commissioner of Customs & Central Excise on ad-hoc basis, i.e., he was holding the post of Commissioner on ad-hoc basis as on 24.06.2010 and 28.05.2011.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 19.05.2015

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

To  
Shri Joseph Antony, CPIO & US (Ad.II), CBEC

Copy to: Shri Anand Kumar Jain, 96, Vishwakarma Nagar-II, Maharani Farm, Durgapura, Jaipur-302018

F.No. C-50/RTI/36/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/36/2015-Ad.II
Appellant	Ms. Rupali Tiru W/o Shri Bijoy Kr. Tiru, Baithabhanga, P.O. Ghoramari, Distt. Sonitpur (Assam)-784105.
CPIO	US (Ad.IIA), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	15.05.2015
Date of order	04.06.2015


**ORDER**

Ms. Rupali Tiru W/o Shri Bijoy Kr. Tiru, Baithabhanga, P.O. Ghoramari, Distt. Sonitpur (Assam)-784105 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 11.05.2015 aggrieved by non-supply of information from CPIO/US (Ad.IIA), CBEC as requested vide his RTI Application dated 23.02.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 23.02.2015 has sought information relating to the promotion of her husband namely Shri Bijoy Kr. Tiru, to the grade of Deputy Commissioner. The reply to the said RTI Application dated 23.02.105 was sent by the CPIO to the appellant vide F.No. C-50/RTI/36/2015-Ad.II dated 15.04.2015. It has now been informed by the CPIO that the request for promotion of Shri Bijoy Kr. Tiru to the grade of Deputy Commissioner is under consideration in consultation with Vigilance Division of CBEC and is likely to take some time. Decision in the matter will be communicated in due course of time.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 04.06.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri S.A Ansari, CPIO & US (Ad.IIA), CBEC.

Copy to: Ms. Rupali Tiru W/o Shri Bijoy Kr. Tiru, Baithabhanga, P.O. Ghoramari, Distt. Sonitpur (Assam)-784105



F.No. C-50/RTI/57/2015-Ad.II  
 Government of India  
 Ministry of Finance  
 Department of Revenue  
 Central Board of Excise & Customs  
 North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/57/2015-Ad.II
Appellant	Manipal Yadav, Superintendent (Appeals), O/o the Commissioner (Appeals), Central Excise, Jaipur.
CPIO	US (Ad.IIA), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Supply of incorrect information by CPIO
Date of Receipt of Appeal	15.05.2015
Date of order	08.06.2015


**ORDER**

Sh. Manipal Yadav, Superintendent (Appeals), O/o the Commissioner (Appeals), Central Excise, Jaipur (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 12.05.2015 aggrieved by supply of incorrect information from CPIO/US (Ad.IIA), CBEC as requested vide his RTI Application dated 08.04.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 08.04.2015 has sought information relating to the competent authority for extension of adhoc promotion to the grade of AC, DC, JC, ADC and Commissioners granted through Office Order No. 163/2013 dated 08.07.2013. The reply to the said RTI Application dated 08.04.2015 sent by the CPIO to the appellant vide F.No. C-50/RTI/57/2015-Ad.II dated 06.05.2015, is in order. However, it may be stated that the proposal was approved by JS (Estt) in DOP&T (Ms. Mamta Kundra).

3. The appeal is disposed of accordingly.

New Delhi  
 Dated: 08.06.2015

  
 ( S.R. Sharma )  
 Appellate Authority & Director

To  
 Shri S.A Ansari, CPIO & US (Ad.IIA), CBEC.

Copy to: Sh. Manipal Yadav, Superintendent (Appeals), O/o the Commissioner (Appeals), Central Excise, Jaipur-302016

F.No. C-50/RTI/55/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/55/2015-Ad.II
Appellant	Shri N.A. Jaikumar, Supdt. Of Customs (Retd.), Flat "Lakshmi" Majestic Brindavan Apts, New 6 Old 24 DR Nair Road, T. Nagar, Chennai-600017.
CPIO	US (Ad.IIA), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Information received without enclosures from CPIO
Date of Receipt of Appeal	15.05.2015
Date of order	15.06.2015

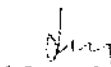
**ORDER**

Shri N.A. Jaikumar, Supdt. Of Customs (Retd.), Flat "Lakshmi" Majestic Brindavan Apts, New 6 Old 24 DR Nair Road, T. Nagar, Chennai-600017 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 12.05.2015 aggrieved by non supply of enclosures with information provided by CPIO/US (Ad.IIA), CBEC as requested vide his RTI Application dated 11.04.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 11.04.2015 has sought copies of the minutes of the DPC meeting held for promotion from Group 'B' to Group 'A'. The reply to the said RTI Application dated 11.04.2015 was sent by the CPIO to the appellant vide F.No. C-50/RTI/55/2015-Ad.II dated 06.05.2015 with the copy of the requisite minutes of the meeting. In so far as the enclosures referred to in the Para 14.1 of the Minutes of the Meeting of the DPC held from 17.10.2014 to 20.10.2014 at New Delhi, as requested by the Appellant are concerned, the information cannot be provided, being of personal nature and exempted from disclosure under Section 8(1)(j) of the RTI Act, 2005.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 15.06.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri S.A Ansari, CPIO & US (Ad.IIA), CBEC.

Copy to: Shri N.A. Jaikumar, Supdt. Of Customs (Retd.), Flat "Lakshmi" Majestic Brindavan Apts, New 6 Old 24 DR Nair Road, T. Nagar, Chennai-600017.

F.No. C-50/RTI/56/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/56/2015-Ad.II
Appellant	Shri R.V. Bhaskar, Supdt. Of Customs (Retd.), 8/9 Dhanalakshmi Street, 1 ST Cross Street, Manickam Avenue, Rajeswari Nagar, Selaiyur, Chennai-600073.
CPIO	US (Ad.IIA), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Information received without enclosures from CPIO
Date of Receipt of Appeal	15.05.2015
Date of order	15.06.2015

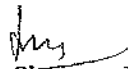
**ORDER**

Shri R.V. Bhaskar, Supdt. Of Customs (Retd.), 8/9 Dhanalakshmi Street, 1 ST Cross Street, Manickam Avenue, Rajeswari Nagar, Selaiyur, Chennai-600073 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 12.05.2015 aggrieved by non supply of enclosures with information provided by CPIO/US (Ad.IIA), CBEC as requested vide his RTI Application dated 11.04.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 11.04.2015 has sought copies of the minutes of the DPC meeting held for promotion from Group 'B' to Group 'A'. The reply to the said RTI Application dated 11.04.2015 was sent by the CPIO to the appellant vide F.No. C-50/RTI/56/2015-Ad.II dated 06.05.2015 with the copy of the requisite minutes of the meeting. CPIO is further directed to provide the enclosures referred to in Para 11 of the Minutes of the Meeting of the DPC held on 06.03.30214, as requested by the Appellant, within 7 days.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 15.06.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri S.A Ansari, CPIO & US (Ad.IIA), CBEC.

Copy to: Shri R.V. Bhaskar, Supdt. Of Customs (Retd.), 8/9 Dhanalakshmi Street, 1 ST Cross Street, Manickam Avenue, Rajeswari Nagar, Selaiyur, Chennai-600073.

F.No. C-50/RTI/84/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/06/2015-Ad.II
Appellant	Shri Mahipal Yadav, 13, Yadav Nagar, Nine Shop Panipeeh Jaipur-16 (Rajasthan)
CPIO	U5 (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO.
Date of Receipt of Appeal	20.07.2015
Date of order	24.07.2015


**ORDER**

Shri Mahipal Yadav, 13, Yadav Nagar, Nine Shop Panipeeh Jaipur-16 (Rajasthan) (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 14.07.2015 (received on 20.07.2015) aggrieved by non supply of information by CPIO/US (Ad.II), CBEC as requested vide his RTI Application dated 02.06.2015 (copy received by CPIO along with the 1<sup>st</sup> Appeal dated 14.07.2015 on 20.07.2015).

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 02.06.2015 had sought information regarding the provision for the post of Principal Commissioner in the IRS (C&CE) Group 'A' Recruitment Rules, 2012 and requested for copies of the note sheets/letters/orders vide which promotion to the grade of Principal Commissioner was made. The information requested vide the said RTI Application dated 02.06.2015 has been provided by the CPIO vide F.No. C-50/RTI/84/2015-AD.II dated 23.07.2015 (copy enclosed).

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 24.07.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri Mahipal Yadav, 13, Yadav Nagar, Nine Shop Panipeeh Jaipur-16 (Rajasthan)

Copy to:

Shri Joseph Antony, CPIO & US (Ad.II), CBEC.

F.No. C-50/RTI/76/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/76/2015-Ad.II
Appellant	Shri Ambrish Pandey, Shastri Nagar, Betia Hata, Hanuman Mandir, Gorakhpur, Uttar Pradesh-273001
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Incomplete information received from CPIO
Date of Receipt of Appeal	29.07.2015
Date of order	31.07.2015

**ORDER**

Shri Ambrish Pandey, resident of Shastri Nagar, Betia Hata, Hanuman Mandir, Gorakhpur, Uttar Pradesh-273001 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 23.07.2015 aggrieved by non supply of information provided by CPIO/US (Ad.II), CBEC. in respect of Point No.2 & 3 of his RTI Application dated 29.06.2015 (copy attached)

2. I have gone through the RTI application dated 30.06.2015 downloaded from the RTI Portal, reply dated 07.07.2015 given by the CPIO and the first appeal dated 23.07.2015 and it is noted that the information sought for vide RTI Application dated 30.06.2015 as downloaded from the RTI Portal have been furnished by the CPIO vide his letter dated 07.07.2015 and the same is found to be in order.

3. The Appellant has filed first appeal dated 23.07.2015 stating that complete information has not been provided by the CPIO as sought for vide his RTI Application dated 29.06.2015 attached with the first Appeal dated 23.07.2015. It is observed that the RTI Application dated 30.06.2015 as downloaded from the RTI Portal and Application dated 29.06.2015, copy now furnished along with the first Appeal dated 23.07.2015 have different contents seeking different set of information.

4. As the information sought for vide RTI Application dated 30.06.2015 has since been provided by the CPIO and the RTI Application dated 29.06.2015 is different from that, the Appellant is requested to furnish a fresh RTI Application along with the requisite fee, in case he desires to obtain the information as requested vide his application dated 29.06.2015.

F.No. C-50/RTI/95/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	F.No. C-50/RTI/06/2015-Ad.II
Appellant	Shri Amitava Das Mazumdar, 146, Gauranga Sarani, Kolkata (WB)-700078
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Not satisfied with the reply provided by CPIO.
Date of Receipt of Appeal	17.09.2015
Date of order	29.09.2015


**ORDER**

Shri Amitava Das Mazumdar, 146, Gauranga Sarani, Kolkata (WB)-700078 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.09.2015 (received on 17.09.2015) aggrieved by supply of incomplete information by CPIO/US (Ad.II), CBEC as requested vide his RTI Application dated 15.07.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 15.07.2015 had sought information regarding denial of his promotion to the grade of Assistant Commissioner. The information requested vide the said RTI Application dated 15.07.2015 was provided by the CPIO vide F.No. C-50/RTI/95/2015-AD.II dated 25.08.2015. I find that the information furnished by the CPIO is in order as per the position obtaining at that point of time. However, the CPIO is directed to provide a copy of the minutes of the DPC held on 03<sup>rd</sup> to 08<sup>th</sup> June, 2015 and a copy of the DOPT's instructions relating to procedure of opening of the sealed cover. As regards item No. 7 of the RTI Application dated 15.07.2015, it may be clarified that no such information as sought for is maintained in CBEC. Hence the requested information cannot be provided.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 29.09.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To  
Shri Amitava Das Mazumdar, 146, Gauranga Sarani, Kolkata (WB)-700078  
Copy to:

Shri Joseph Antony, CPIO & US (Ad.II), CBEC.

**RTI MATTER**  
**BY SPEED POST**

F.No.C-50/RTI/85/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*\*\*

New Delhi, the 16<sup>th</sup> October 2015.

To

Shri N.K.B.Patil,  
Room No.8/4, 110, Tenement,  
D.G.Mahajan Path, Sweree,  
Mumbai-400015.

Subject: Appeal made by Shri N.K.B.Patil, - reg.

Sir,

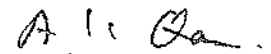
Please refer to your Appeal dated 26.08.2015 received on 02.09.2015, on the above cited subject.

2. Your Appeal has been considered. CPIO has provided reply to your RTI Application dated 20.02.2015 received by CPIO on 16.07.2015, vide letter dated 18.08.2015 (copy enclosed), based on the information available in the Section. Creation of instructions does not come under the purview of 'information' in terms of RTI Act, 2005.

3. Delay is regretted.

4. This disposes of your Appeal dated 26.08.2015.

Yours faithfully,



(A.K.Qasim)  
First Appellate Authority and  
Deputy Secretary to the Government of India  
Tel. No.: 23095530.

Encl.: As above.

F.No. C-50/RTI/103/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

Order on Appeal under Section 19 of the RTI Act, 2005

First Appeal Case No.	F.No. C-50/RTI/103/2015-Ad.II
Appellant	Shri Ashok Kumar, Advocate, 52/10 Ashok Nagar, New Delhi-110018
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Not satisfied with the reply provided by CPIO.
Date of Receipt of Appeal	12.10.2015
Date of order	26.10.2015

ORDER

Shri Ashok Kumar, Advocate, 52/10 Ashok Nagar, New Delhi-110018 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 05.10.2015 (received on 12.10.2015) aggrieved by supply of incomplete information by CPIO/US (Ad.II), CBEC as requested vide his RTI Application dated 05.08.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 15.07.2015 had sought information regarding Departmental Promotion Committee (DPC) meetings for promotion of Deputy Commissioners to the grade of Joint Commissioner of Customs & Central Excise for the period 01.01.2007 onwards up to 31.12.2013. The reply to the said RTI Application dated 05.08.2015 was provided by the CPIO to the Appellant vide F.No. C-50/RTI/103/2015-Ad.II dated 11.09.2015 wherein the CPIO had stated that the information sought for by him is scattered in various files pertaining to 7 years from 01.01.2007 to 31.12.2013 and the collection of the information from the files and compilation thereof will amount to disproportionately diverting the resources of public authority. Therefore, the appellant was requested to visit to this office at any time to his convenient to inspect the files and collect the relevant information on prior intimation as per RTI rules.

3. In this regard, it may be stated that as per the guidelines issued by the DOP&T vide their OM No. 1/4/2008-IR dated 25.04.2008, only such information is required to be supplied under the Act which already exists and is held by the public authority or held under the control of the public authority. It is not required under the Act to create information; or to interpret information; to solve the problems raised by the applicants; or to furnish replies to hypothetical questions (copy attached). Hence the reply given by the CPIO is in order. However, since the Appellant is not willing to inspect the records and is prepared to pay the fee for providing information sought for, CPIO is directed to provide information relating to item Nos. 1, 2, 5 & 6 against payment of prescribed fee within a period of one week after receipt of the amount of fee from the Appellant.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 26.10.2015  
To

*ofc*  
*Sharma*  
(S.R. Sharma)  
Appellate Authority & Director

Shri Ashok Kumar, Advocate, 52/10 Ashok Nagar, New Delhi-110018

Copy to: Shri Joseph Antony, CPIO & US (Ad.II), CBEC.

RECEIVED  
57/10/2015

15



D

**RTI Matter**  
**By Speed Post**

F.No. C-50/RTI/107/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	F.No. C-50/RTI/107/2015-Ad.II
Appellant	Shri Desh Bandhu Gupta, Plot No. 61, C.B.I. Colony, Arvind Nagar, Jagatpura, Jaipur (Rajasthan)
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Not satisfied with the reply provided by CPIO.
Date of Receipt of Appeal	23.10.2015
Date of order	29.10.2015


**ORDER**

Shri Desh Bandhu Gupta, Plot No. 61, C.B.I. Colony, Arvind Nagar, Jagatpura, Jaipur, Rajasthan (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 21.10.2015 (received on 23.10.2015) aggrieved by non-supply of information by CPIO/US (Ad.II), CBEC as requested vide his RTI Application dated 27.08.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 27.08.2015 had sought certified copies of all the ad-hoc promotions, regular promotions, NFSG and officiating orders from the date of appointment in respect of three Group 'A' IRS (C&CE) officers (i) Shri S.B. Singh, (ii) Shri Chander Bhan and (iii) Shri Om Prakash Dadich which has not been provided by the CPIO. I am informed that no such information in respect of each individual IRS (C&CE) officer is maintained in the Board and promotions orders are available on CBEC's website from 2011 onwards only. However, CPIO is directed to provide the requested information, as available in the records, within ten days of the issue of this order.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 29.10.2015

  
( S.R. Sharma )  
Appellate Authority & Director

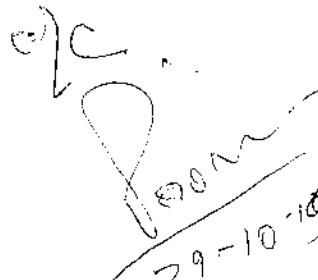
To

Shri Desh Bandhu Gupta, Plot No. 61, C.B.I. Colony, Arvind Nagar, Jagatpura, Jaipur (Rajasthan)

Copy to:

Shri Joseph Antony, CPIO & US (Ad.II), CBEC.

ISSUED  
29/10/2015

  
29-10-15

F.No. C-50/RTI/110/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/110/2015
Appellant	Shri Mahipal Singh, 13, Yadav Nagar, Nine Shop Panipech, Jaipur, Rajasthan-302016
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	23.09.2015
Date of order	03.11.2015

**ORDER**


Shri Mahipal Singh, 13, Yadav Nagar, Nine Shop Panipech, Jaipur, Rajasthan-302016 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 17.09.2015 (received on 23.09.2015) aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 18.08.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 18.08.2015 had sought information regarding the date of approval of Indian Revenue Service (Customs & Central Excise) Group 'A' Rules, 2012. The reply to the said RTI Application dated 18.08.2015 alongwith the requisite copy of IRS (C&CE) Group 'A' Rules, 2012 was sent by the CPIO vide letters F.No. C-50/RTI/110/2015-Ad.II dated 22.09.2015 and 26.10.2015 (copy enclosed).

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 03.11.2015  
Encl. As above  
To

Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC

  
( S.R. Sharma )  
Appellate Authority & Director

Copy to: Shri Mahipal Singh, 13, Yadav Nagar, Nine Shop Panipech, Jaipur, Rajasthan-302016.

F.No. C-50/RTI/122/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

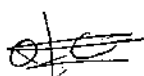
First Appeal Case No.	F.No. C-50/RTI/122/2015-Ad.II
Appellant	Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003
CPIO	US-II (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	16.10.2015
Date of order	03.11.2015


**ORDER**

Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 10.10.2015 (received on 16.10.2015) aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 27.08.2015.

2. On going through the records, it is seen that the information sought regarding list of files opened in Ad.II Section from 01.06.2013 to 31.12.2013, vide his RTI Application dated 31.08.2015, has not been sent by the CPIO to the Appellant.
3. The CPIO is hereby directed to provide the requested information in respect of the above RTI application dated 31.08.2015 within one week.
4. With the above directions to the CPIO, the appeal is disposed of.

New Delhi  
Dated: 03.11.2015



  
( S.R. Sharma )  
Appellate Authority & Director

To

Shri R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Copy to:

Shri J.P. Sharma, CPIO & US-II (Ad.II), CBEC.

  
04/11/15

F.No. C-50/RTI/106/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/106/2015
Appellant	Shri Shobha Ram, 2 <sup>nd</sup> Floor, Bunglow No. 3, Customs Quarter, Adenwala Road, Matunga (East), Mumbai-400053.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non Supply of information by CPIO
Date of Receipt of Appeal	12.10.2015
Date of order	19.11.2015

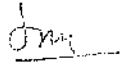
**ORDER**

Shri Shobha Ram, 2<sup>nd</sup> Floor, Bunglow No. 3, Customs Quarter, Adenwala Road, Matunga (East), Mumbai-400053 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.10.2015 (received on 12.10.2015) aggrieved by non supply of information by CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 04.09.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 04.09.2015 had sought minutes of the DPC held in March, 2015 relating to promotion of Commissioner of Central Excise & Customs to the grade of Principal Commissioner and all relevant documents which lead to withholding of his promotion to the grade of Principal Commissioner. The reply to the said RTI Application dated 04.09.2015 was sent by the CPIO vide his letter F.No. C-50/RTI/106/2015-Ad.II dated 16.09.2015 stating that minutes of the DPC is still under consideration with the competent authority in respect of 3 officers including the applicant and therefore the minutes of the DPC held in UPSC on 09.03.2015 cannot be provided at that point of time. The reply given by the CPIO is in order.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 19.11.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To

Shri Shobha Ram, 2<sup>nd</sup> Floor, Bunglow No. 3, Customs Quarter, Adenwala Road, Matunga (East), Mumbai-400053

Copy to: Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC

188/106/1  
19/11/2015

**RTI Matter**  
**By Speed Post**

F.No. C-50/RTI/96/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

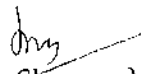
First Appeal Case No.	C-50/RTI/96/2015
Appellant	Shri K.K. Gupta, 515, Tara Nagar A, Near Khirni Phatak, Jhotwara, Jaipur-303012.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non Supply of information by CPIO
Date of Receipt of Appeal	04.11.2015
Date of order	20.11.2015

**ORDER**

Shri K.K. Gupta, 515, Tara Nagar A, Near Khirni Phatak, Jhotwara, Jaipur-303012 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 29.10.2015 (received on 04.11.2015) aggrieved by non-supply of information by CPIO/US(Ad.II), CBEC, as requested vide his RTI Applications dated 10.08.2015 and 13.08.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 10.08.2015 and 13.08.2015 had sought information in respect of Shri Pawan Kumar Jain, Principal Commissioner of Customs. The reply to the said RTI Application dated 10.08.2015 and 13.08.2015 was sent by the CPIO vide his letter F.No. C-50/RTI/96/2015-Ad.II dated 24.08.2015 stating that the the information pertains to third party and no public interest is involved, and hence the same cannot be furnished. Thereafter, the appeal was disposed of by Shri A.K. Qasim, FAA & Deputy Secretary vide his letter No. C-50/RTI/96/2015-Ad.II dated 16.10.2015 (copy enclosed).

New Delhi  
Dated: 20.11.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To

Shri K.K. Gupta, 515, Tara Nagar A, Near Khirni Phatak, Jhotwara, Jaipur-303012

Copy to: Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC

10/11/2015  
20/11/2015

F.No. C-50/RTI/124/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/124/2015
Appellant	Shri Suresh MB, 701, Tulsi Pride, Postal Colony, Chembur E, Mumbai-400071.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non Supply of complete information by CPIO
Date of Receipt of Appeal	20.11.2015
Date of order	08.12.2015

**ORDER**

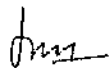
Shri Suresh MB, 701, Tulsi Pride, Postal Colony, Chembur E, Mumbai-400071 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 17.11.2015 (received on 23.11.2015) aggrieved by non-supply of complete information by EPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 25.09.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 25.09.2015 had sought reasons for not giving him timely promotion to the grade of Joint Commissioner along with the copies of the noting side of the corresponding file dealing with the issue of promotion in this case. The reply to the said RTI Application dated 25.09.2015 was sent by the CPIO vide his letter F.No. C-50/RTI/124/2015-Ad.II dated 29.10.2015 along with copies of the relevant notes sheets of file regarding ad-hoc promotion to the grade of Joint Commissioner for 2002 Batch IRS (C&CE) officers stating that information sought by the appellant in respect of point Nos. 1, 2, 3 & 4 is not covered under 'information' under RTI Act, 2005, as the same is not maintained in the office.

3. In this regard, it may be stated that as per the guidelines issued by the DOP&T vide their OM No. 1/4/2008-IR dated 25.04.2008, only such information is required to be supplied under the Act which already exists and is held by the public authority or held under the control of the public authority. It is not required under the Act to create information; or to interpret information; to solve the problems raised by the applicants; or to furnish replies to hypothetical questions (copy attached). Hence the reply given by the CPIO is in order. However, in case he is still not satisfied, he is free to contact CPIO for inspection of the records pertaining to the information sought by him on any mutually convenient date, after seeking prior appointment.

4. The appeal is disposed of accordingly.

New Delhi  
Dated: 15.12.2015

  
(S.R. Sharma)  
Appellate Authority & Director

To

Shri Suresh MB, 701, Tulsi Pride, Postal Colony, Chembur E, Mumbai-400071.

Copy to: Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC

F.No. C-50/RTI/120/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/120/2015
Appellant	Shri Vinay Kumar Jain, Advocate, 509, Block-III, Lawyers' Chambers, Delhi High Court, New Delhi-110003.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non Supply of information by CPIO
Date of Receipt of Appeal	24.11.2015
Date of order	08.12.2015

**ORDER**

Shri Vinay Kumar Jain, Advocate, 509, Block-III, Lawyers' Chambers, Delhi High Court, New Delhi-110003 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 02.11.2015 (received on 24.11.2015) aggrieved by non-supply of information by CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 28.09.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 28.09.2015 had sought copies of (i) promotion orders issued to the rank of Principal Chief Commissioner since Cadre review order dated 18.12.2013, (ii) covering page of the proposal(s) moved with UPSC for holding DPC to the post of Principal Chief Commissioner (C&CE) since Dec 2013 to till date., (iii) list of the officers in CBEC working and posted as Principal Chief Commissioner and (iv) list of existing Chief Commissioners as on 18.12.2013 in CBEC who were redesigned as Principal Commissioner on Cadre Review on 18.12.2013. The reply to the said RTI Application dated 28.09.2015 was sent by the CPIO vide his letter F.No. C-50/RTI/120/2015-Ad.II dated 19.10.2015 along with the enclosures. But as per the appeal dated 02.11.2015 filed by the appellant, complete information has not been provided and the enclosures mentioned in the reply dated 19.10.2015 by the CPIO has not been sent to the appellant. The CPIO/US-I(Ad.II) is hereby directed to send the enclosures to the reply dated 19.10.2015 alongwith the information sought for vide item No. 2 of the RTI application dated 28.09.2015 within 2 weeks' time. Further, CPIO/US-II(Ad.II) is directed to provide the information relating to item no. 4 of the said application dated 28.09.2015 (copy attached) within 2 weeks' time.

3. With the above direction to the CPIOs, the appeal is disposed of accordingly.

New Delhi  
Dated: 08.12.2015

*Shri*  
(S.R. Sharma)  
Appellate Authority & Director

To

Shri Vinay Kumar Jain, Advocate, 509, Block-III, Lawyers' Chambers, Delhi High Court,  
New Delhi-110003.

Copy to: (i) Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC  
(ii) Shri J.P. Sharma, CPIO & US-II (Ad.II), CBEC

*Jasbeer Kaur*  
8/12/15

ISSUED  
8/12/2015

F.No. C-50/RTI/29/2015  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/29/2015
Appellant	Shri K. Raghupathy, Block AA No. 72, Annanagar, Chennai-600040.
CPIO	US-I(Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non Supply of information by CPIO
Date of Receipt of Appeal	20.11.2015
Date of order	08.12.2015

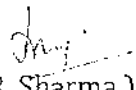
**ORDER**

Shri K. Raghupathy, Block AA No. 72, Annanagar, Chennai-600040 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 11.10.2015 (received on 20.11.2015) aggrieved by non-supply of information by CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 31.08.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 31.08.2015 had sought reasons for not granting NFSG to him w.e.f. 01.01.2007 along with his batch mates. The reply to the said RTI Application dated 31.08.2015 was sent by the CPIO vide his letter F.No. C-50/RTI/29/2015-Ad.II dated 01.10.2015 alongwith the factual position clarified vide letter F.No. A-32012/44/2014-Ad.II dated 07.01.2015 stating that as per the seniority list of regular Assistant Commissioner finalised upto 1996-97, his date of promotion in the grade of AC is 01.04.1995 and as such he would become eligible for grant of NFSG w.e.f. 01.01.2009 as the crucial date for determining eligibility. As he was not in service on 01.01.2009 (taken voluntary retirement on 20.11.2008), he was not eligible for grant of NFSG. However, I am informed by the CPIO that the Notification No. 34/2011 dated 25.10.2011 (F.No. A-1B011/22/2010-Ad.II) has not so far been modified and is still in vogue. The reply given by the CPIO is in order.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 08.12.2015

  
( S.R. Sharma )  
Appellate Authority & Director

To

Shri K. Raghupathy, Block AA No. 72, Annanagar, Chennai-600040.

Copy to: Shri Joseph Antony, CPIO & US-I(Ad.II), CBEC

ISSUED  
31/12/2015





F.No. C-50/RTI/145/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/145/2014-Ad.II
Appellant	Shri Prasad Pal, D-5/504, Kendriya Vihar Phase-II, Belghoria Expressway, Birati, Kolkata-700051
CPIO	US-I (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Supply of incomplete information by CPIO
Date of Receipt of Appeal	11.02.2016
Date of order	29.02.2016

**ORDER**

Shri Prasad Pal, D-5/504, Kendriya Vihar Phase-II, Belghoria Expressway, Birati, Kolkata-700051 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 09.02.2016 (received on 11.02.2016) aggrieved by supply of incomplete information by CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 31.12.2015.

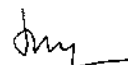
2. On going through the records, it is seen that the Appellant, vide his RTI application dated 31.12.2015 had sought some information regarding his promotion to the post of Assistant Commissioner. The reply to the said RTI application dated 31.12.2015 of the appellant was sent by the CPIO vide his letter F.No. C-50/RTI/145/2014-Ad.II dated 03.02.2016. The reply given by the CPIO appears to be in order. However, the appellant has stated in his appeal dated 09.02.2016 that complete information has not been provided by the CPIO.

3. As regards *item No. 4 & 7* of the application, it is informed that a DPC meeting was held in UPSC on 21/22.06.2012 for adhoc promotion to the grade of Assistant Commissioner of Customs & Central Excise for the vacancy year 2010-11 and 2011-12. The DPC recommended the name of Shri S.K. Mahaptra and Shri Khurshid Rehman fit for promotion to the post of Assistant Commissioner for the vacancy year 2010-11 and 2011-12 respectively. However, the name of Shri Shiv Prasad Paul was kept in Sealed Cover by the said DPC. In so far as the *item No. 8* is concerned, it is informed that the Review DPC held in CBEC on 3<sup>rd</sup>, 4<sup>th</sup> and 8<sup>th</sup> June, 2015 for adhoc promotion to the grade of Assistant Commissioner for the vacancy year 2013-14 had recommended the name of the Appellant in 'Sealed Cover' due to penalty imposed vide order dated 31.10.2013.

4. CPIO is hereby directed to provide within 10 days the copies of the Minutes of the DPC meetings held on 21/22.06.2012, 06.03.2014, 17 -20 October, 2014 and 3<sup>rd</sup>, 4<sup>th</sup> & 8<sup>th</sup> June, 2015 alongwith a copy of the relevant DOP&T's instructions on effect of vigilance cases in Promotion.

5. The appeal is disposed of accordingly.

New Delhi  
Dated: 29.02.2016

  
(S.R. Sharma)  
Appellate Authority & Director

To  
Shri Prasad Pal, D-5/504, Kendriya Vihar Phase-II, Belghoria Expressway, Birati, Kolkata-700051

Copy to: Shri Joseph Antony, CPIO & US-I (Ad.II), CBEC

F.No. C-50/RTI/121/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001  
\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/121/2015
Appellant	Shri L.S. Chandalia, L-528, Wazirpur Colony, Delhi-110052.
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	21.03.2016
Date of order	13.04.2016


**ORDER**

Shri L.S. Chandalia, L-528, Wazirpur Colony, Delhi-110052 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 20.01.2016 (received on 21.03.2016) aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 03.12.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 03.12.2015 had sought information regarding his promotion to the grade of Deputy Commissioner. It is found that the reply to the said RTI Applications dated 03.12.2015 was sent to the applicant by the CPIO vide his letter No. C-50/RTI/121/2015-Ad.II dated 05.01.2016 along with the copy of IRS (C&CE) Recruitment Rules, 1987. Further, it is informed by the CPIO, Ad.II that the name of the appellant was not considered by the DPC held on 19.06.2009 for promotion to the grade of Deputy Commissioner as he had retired from the service w.e.f. 30.04.2008 i.e. before the date of holding of the DPC. The said DPC considered the cases of all eligible officers who had completed 4 years qualifying service in the grade of Assistant Commissioner as on 01.01.2009, i.e. the crucial date of eligibility and the cases of the officers who had retired from service in the meanwhile were not considered by the DPC.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 13.04.2016

  
( S.R. Sharma )  
Appellate Authority & Director

Encl. As above

To  
Shri L.S. Chandalia,, L528, Wazirpur Colony, Delhi-110052.

Copy to: Shri Joseph Antony, CPIO & US(Ad.II), CBEC.

Speed Post by  
13/4/2016

F.No. C-50/RTI/133/2015-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
North Block, New Delhi-110001

\*\*\*\*\*

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/133/2015
Appellant	Shri S Veera Pratap Reddy, Advocate, 4-2-514, Police Colony Rotary Nagar, Khammam, Andhra Pradesh-507002.
CPIO	US (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non supply of information by CPIO
Date of Receipt of Appeal	20.11.2015
Date of order	28.04.2016

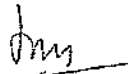
**ORDER**

Shri S Veera Pratap Reddy, Advocate, 4-2-514, Police Colony Rotary Nagar, Khammam, Andhra Pradesh-507002 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 01.11.2015 (received on 20.11.2015) aggrieved by non-supply of information from CPIO/US(Ad.II), CBEC, as requested vide his RTI Application dated 22.09.2015.

2. On going through the records, it is seen that the Appellant, vide his RTI application dated 22.09.2015 had sought some information regarding promotion orders issued with retrospective effect in the grade of Assistant Commissioner of Customs & Central Excise for the period from 01.01.2010 to 21.09.2015. It is found that the reply to the said RTI Application dated 22.09.2015 has been sent to the applicant by the CPIO vide his letter No. C-50/RTI/133/2015-Ad.II dated 14.12.2015 along with the copies. The reply given by the CPIO/Ad.II is in order.

3. The appeal is disposed of accordingly.

New Delhi  
Dated: 28.04.2016

  
(S.R. Sharma)  
Appellate Authority & Director

To  
Shri Shri S Veera Pratap Reddy, Advocate, 4-2-514, Police Colony Rotary Nagar, Khammam, Andhra Pradesh-507002.

Copy to: Shri Joseph Antony, CPIO & US(Ad.II), CBEC.

**RTI Matter**  
**By Speed Post**

F.No. C-50/RTI/14/2014-Ad.II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
\*\*\*\*\*

North Block, New Delhi-110001

**Order on Appeal under Section 19 of the RTI Act, 2005**

First Appeal Case No.	C-50/RTI/14/2014-Ad.II
Appellant	Shri Srivani Kasireddy, 2-1-98, Raghavendra Colony, Uppal, Hyderabad, Andhra Pradesh - 500 039
CPIO	Under Secretary-II (Ad.II), Central Board of Excise & Customs (CBEC), Department of Revenue
Grounds for appeal	Non-supply of information by CPIO
Date of Receipt of Appeal	02.06.2016
Date of order	05.08.2016

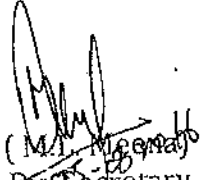
Shri Srivani Kasireddy, 2-1-98, Raghavendra Colony, Uppal, Hyderabad, Andhra Pradesh - 500 039 (hereinafter referred to as the 'Appellant'), has filed the above-mentioned appeal dated 31.05.2016 (received on 02.06.2016), aggrieved by non-furnishing of information by CPIO/US-I (Ad.II), CBEC, as requested vide his RTI Application dated 28.12.2013.

2. On going through the records, it was found that the Appellant, vide his RTI application dated 28.12.2013 had sought information in respect of policy of reservation to Persons with Disabilities.

3. It is found that the reply to the said RTI Application dated 28.12.2013 has already been sent to the Appellant by the CPIO vide his letter No. C-50/RTI/14/2014-Ad.II dated 24<sup>th</sup> February, 2014 (copy enclosed).

4. The reply given by the CPIO is in order. The appeal is disposed of accordingly.

New Delhi  
Dated: 05.08.2016

  
(M. N. Nigam)  
Appellate Authority & Dy. Secretary

To

Shri Srivani Kasireddy, 2-1-98, Raghavendra Colony, Uppal, Hyderabad, Andhra Pradesh-500039

Copy to: Shri Joseph Antony, CPIO & Under Secretary-I(Ad.II), CBEC